

SL. No. 24/25

-1-

BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL  
FINANCE CENTRE, 3<sup>RD</sup> FLOOR, NEW TOWN

**MEMORANDUM OF APPLICATION**

[Under Section 18 (1) read with sections 14 & 15 of the National  
Green Tribunal Act, 2010]

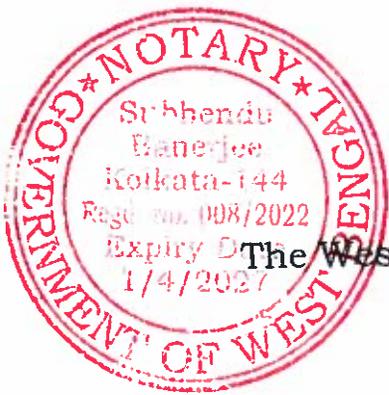
Original Application No.----- of 2025

**Between:**

Ramiji Kazi

.....Applicant

-And-



The West Bengal Pollution Control Board,

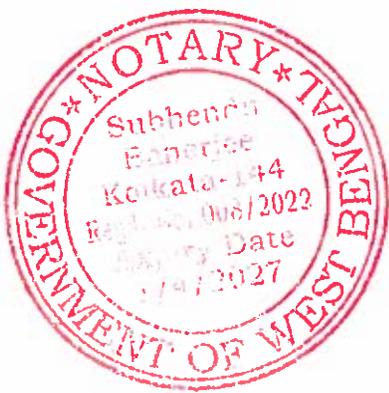
...Respondents

**INDEX**

Synopsis	1 -
List of dates	5, 6,
Application	7 - 24
Verification & Affidavit	25, 26,
Copy of the complaint dated 16/07/25- Annexure A	27

25 JUL 2025

Photographs & Google Earth Image, showing the layer of thick black dust from the respondent unit and air borne particulate matter - Annexure B	28-30,
Copy of the pictures of dumping - Annexure C	31, 32,
Copy of the relevant page of the clean air action plan - Annexure D	33-44,
The copies of the record of land of Plot nos. 1757, 1771, 1802, 1798, 2027 & 1786 -annexure E	45-51A,
Copy of the representation and the consent to establish of respondent unit and memo 348 of 2020 are collectively - Annexure F	52-60,
Copy of the order of PCB being MEMO NO.: 1222-363/WPB/SEE-K.O.-GEN/2006 dated 2007- Annexure G	61-63,
Memo no. 1923 -WPBA/ dt. 21-09-2007 & Memo no. 161- dated 18.09.2019 -Annexure G(1)	64, 65,
Vokalatnama	



Paushali Banerjee

Advocate

7A Kiron Shankar Roy Road

Kolkata-700001

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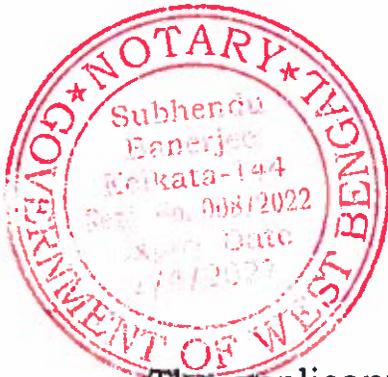
**.....Applicant**

-And-

The West Bengal Pollution Control Board,

**...Respondents**

**SYNOPSIS**



The applicant above named begs to present the Memorandum of application against the inaction of the respondent authorities to prevent, control Air pollution caused by the respondent sponge iron Industries running without adapting any pollution control measures and monitoring system methods due to which air

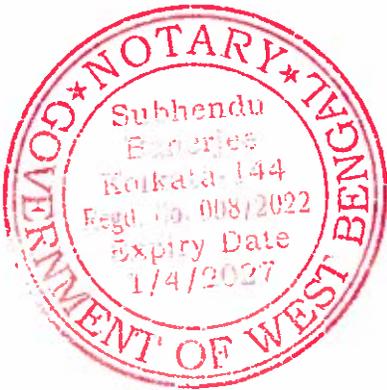
pollution have effective endangered the lives of the Applicant and other residents staying in and around the villages, illegal expansion of respondent no.3 by encroaching around Total Area - 8.49 acres (Dag No. 1757- 4.8 acres, Dag No. 1771 – 1.40 acres, Dag No. 1802- 0.75 acres, Dag No. 2027 – 1.37 acres of rayat land and encroachment of government land around 1.54 acres (Dag No. 1798 – 0.84, Dag No. 1786-0.70) without any clearance from concerned authority have further effected the area moreover continuous stack emission is causing air pollution in and around the area

Paushali Banerjee

Advocate

7A, kiron Shankar Roy Road

Kolkata-700001



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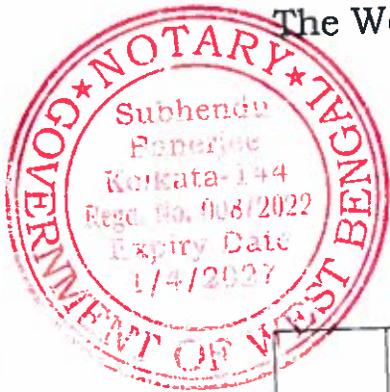
Ramiji Kazi

**.....Applicant**

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The West Bengal Pollution Control Board,

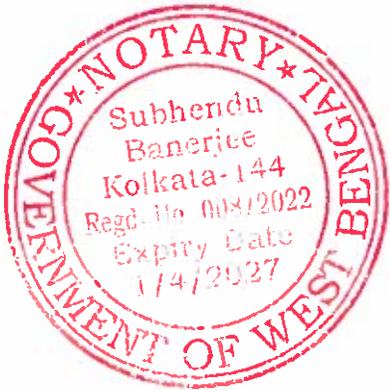
**...Respondents**



**LIST OF DATES**

PCB	MEMO NO.:	1222-363/WPB/SEE-K.O.-GEN/2006 it was directed by the respondent no.1 that, the industry should shut down its manufacturing activity whenever the	12. 07. 2007
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	pollution abatement system fails to function	
	PCB issued Closure Order	21/09/2007
	PCB Memo No. 161-WPBA/Red(Bwn)/Cont(517)/06 Part-2 -Industry shall shut down whenever pollution control system fails to function	18/09/19
	Copy of the complaint dated 16/07/25	16/07/25



BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL  
FINANCE CENTRE, 3<sup>RD</sup> FLOOR, NEW TOWN

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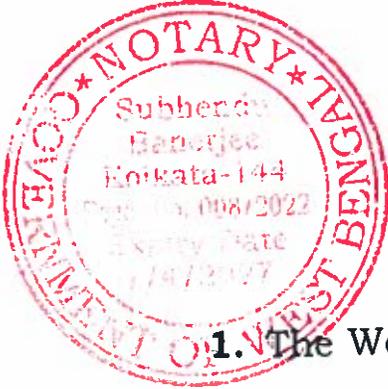
**Between:**

Kazi Ramij Son of Kazi Mobin, Kaji Para, Hijalgora, PO Hijalgora,

Dist - Burwan, West Bengal 713362

**.....Applicant**

-And-



1. The West Bengal Pollution Control Board, through the Member  
Secretary , Department of Environment, Government of West  
Bengal, Paribesh Bhawan, 10A, Block-LA, Sector-III, Bidhannagar,  
Kolkata, Pin Code: 700 098. [ms.wbpcb-wb@bangla.gov.in](mailto:ms.wbpcb-wb@bangla.gov.in)

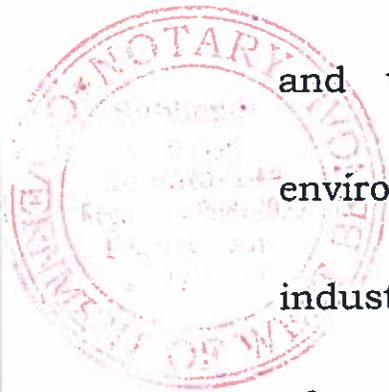
2. THE DISTRICT MAGISTRATE & COLLECTOR, Paschim Bardhaman, ADDA Administrative Building, Kalyanpur, Post Ram Krishna Mission, Opposite to DAV Public School, Paschim Bardhaman-713305. Dmpaschimbardhaman @ gmail. com

3. M/s. MB SPONGE & POWER LIMITED, an existing company within the meaning of Companies Act, 2013 having its registered office at 21 Hemant Basu Sarani, Room No. 428, 4th Floor, Kolkata, West Bengal, India, 700001

**...Respondents**

1. The applicants are residents of Paschim Burdwan District are distressed and effected by the pollution caused by the respondent industries, are espousing the cause of the villages and the residents who are also suffering from the environmental pollution caused by the respondent industries, from the address as stated above for the purpose of service of notices pertaining to the instant application.

2. The addresses of the respondents are stated above for the purpose of service of notices pertaining to the instant application. All the acts, actions and inactions of the



respondent authorities are amenable to the jurisdiction of this Hon'ble Tribunal.

3. The applicant above named begs to present the Memorandum of application against the inaction of the respondent authorities to prevent, control Air pollution caused by the respondent sponge iron Industries running without adapting any pollution control measures and monitoring system methods due to which air pollution have effectively endangered the lives of the Applicant and other residents staying in and around the villages, illegal expansion of respondent no.3 by encroaching around Total Area - 8.49 acres (Dag No. 1757- 4.8 acres, Dag No. 1771 - 1.40 acres, Dag No. 1802- 0.75 acres, Dag No. 2027 - 1.37 acres of rayat land and encroachment of government land around 1.54 acres (Dag No. 1798 - 0.84, Dag No. 1786-0.70) without any clearance from concerned authority have further effected the area moreover continuous stack emission is causing air pollution in and around the area The Applicant moves this Application on the grounds set-out hereunder:

**4. FACTS IN BRIEF :-**



- (1) The applicant states that respondent no.3 is engaged in the manufacturing of sponge iron at its plant located at Paschim Burdwan with a current installed capacity of 60,000 metric tonne per annum (MTPA) and trading of iron & steel related products like iron ore fines, TMT bars, G.I Wires, Steel Round, M.S Wire, M.S Angle, etc. Sponge iron also called as direct reduced iron is produced from the reduction process of iron ore (in the form of solid lumps, fines). The gases used for reduction are the reducing products like carbon monoxide (CO) gases.
- (2) That the Applicant states that sponge iron is produced by processes using coal and iron ore as the raw material. In this process iron ore is reduced under extremely high temperatures using coal. The respondent units during this process cause air pollution by stack emissions and fugitive emission gases containing huge amount of fine dust comprising oxides and unburnt carbon, toxic carbon monoxide and other toxic gases. Air pollutants like oxides of sulphur oxides, nitrogen and compounds of carbon released during sponge iron production by the respondent unit is causing pollution in the nearby areas.



- (3) The Applicant states that respondent no. 3 is operating without proper pollution control device inspite of statutory requirements, as a result of which thick black smoke containing toxic gases is emitted from the respondent units which is one of the causes of air pollution in the entire area. The applicants as well as the residents of the area are suffering from regular health problems due to such air pollution from unit of the private respondent. The applicants and residents made several complaints before the respondent authorities but the authorities have maintained stoic silence in this subject.

Copy of the complaint dated 16/07/25 is annexed herewith and marked as annexure A.

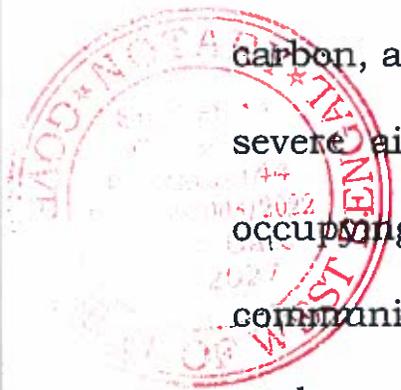
- (4) The Applicants states that the villages located in and around the respondent units are heavily polluted due to the air borne particulate matter mainly dust, gaseous emission and black coal particles. A sizable amount of dust remains entrapped at the base and between the leaves of unfolding buds, these buds mostly die and branches receiving more pollution load are partly defoliated from the tip downward, flowers and fruits are coated with thick



deposit of black dust. Particulate matter hamper the flowers and fruits reducing the economic yield of plants and badly effect the health of the villagers. The houses, roofs and the trees are heavily covered with the air borne particulate matter in such a way that it resumes a layer of thick black dust which causes skin and respiratory problems of the resident villagers and the applicants.

Photographs & Google Earth Image showing the layer of thick black dust from the respondent unit and air borne particulate matter are annexed herewith and marked as annexure B.

- (5) The applicant states that indiscriminately dumping dolochar that is a highly polluting by-product of sponge iron production in open land. The respondent unit instead of utilizing it in captive power plants or processing systems is dumping it in and around the area. Dolochar contains heavy metals, unburnt carbon, and fine particulates, and when left exposed it leads to severe air, soil, and surface water/pond pollution. Beyond occupying valuable land, its leachate and dust threaten nearby communities, damaging ecosystems and posing health risks such as respiratory irritation and potential metal toxicity. This



practice directly violates environmental clearance requirements that mandate the use of dolocahar as boiler fuel or its safe storage and disposal. M. B. Sponge & Power Limited's failure to manage and utilize this dolocahar responsibly constitutes a serious breach of pollution control norms and demands immediate rectification to protect both the environment and public health. Copy of the pictures of dumping is annexed herewith and marked as Annexure C

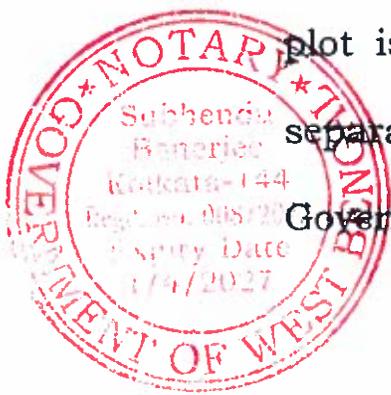
- (6) The Applicant states that CPCB have published a list of 131 non attainment cities Asonsol is designated in the same list due to its failure to attain national ambient air quality monitoring standards. A clean air action plan was also prepared by the State Government wherein it was resolved to intensify the monitoring system of industries to reduce of emission by the industries. Best available technology for abating pollution levels in industries was also suggested in the plan. But till date there is no monitoring system and no effect can be visualised of any kind of monitoring regarding air pollution.



Copy of the relevant page of the clean air action plan is annexed herewith and marked as Annexure D.

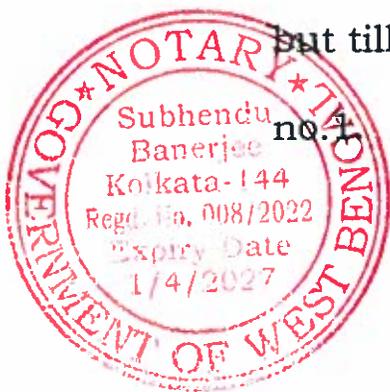
- (7) That the Applicant states that the private respondent no. 3 expanded its sponge iron unit in Jamuria, P.S Hijalgora, District- Paschim Burdwan West Bengal in Plot No, 1798, 1786 and Government land 1771, 2027, 1757 & 1802 at Mouza Hijalgorah, Jamuria P.S, Paschim Burdwan by impressing upon the respondent no.1 that the Plot of land belongs to MB Sponge & Power Ltd.
- (8) That it is pertinent to mention here that the private respondent applied for consent to establish for expansion of the sponge Iron unit on Plot No. 1798, 1786 and Government land 1757, 1771, 1802 & 2027 which was granted to the unit based on all information/documents provided by the private respondent to respondent no.1.
- (9) That the private unit have obtained consent to establish by providing wrong documents of ownership of Plot No. 1757 at Mouza Hijalgorah, Jamuria P.S, Paschim Burdwan, the

plot is government plot that is settled in favour of a separate entity. The plot Nos. 1771, 1802 & 2027 are Government land, the others two plots 1798, 1786 are



partially in an illegal manner occupied by the private respondent. The copies of the record of land of Plot nos.1757, 1771, 1802, 1798, 2027 & 1786 are annexed herewith and marked as annexure E.

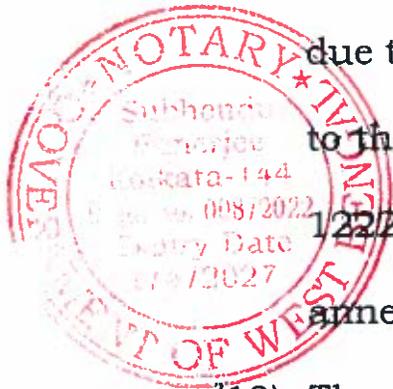
- (10) That the Applicant states that as per memo 348 of 2020 that is issued by respondent no.1, mandates that proper land document is a prerequisite for obtaining CTE, it is clear that the private respondent have played fraud on respondent no.1 and obtained consent by providing false information and documents and suppressing the information that the land on which the private respondent seeks expansion is not owned by the private respondent.
- (11) That the consent obtained by the private respondent by providing false documents, misleading and suppression of vital information from respondent no.1, such consent is not valid and ought to be cancelled by respondent no.1. The Applicant submitted a representation dated 09.07.2025 before the respondent no.1 stating the details but till date no tangible action is taken by the respondent



Copy of the representation and the consent to establish of respondent unit and memo 348 of 2020 are collectively annexed herewith and marked as Annexure F.

(12) That the respondent no. 3 units is a habitual offender, apt in causing Air pollution endangering the lives of the Applicant and other residents staying in and around the villages of Paschim Burdwan District. It is starkly visible from the orders passed in 2007 by the West Bengal Pollution Control Board that the respondent sponge iron unit is a deliberate violator and consistently causing environmental hazard in and around the locality. In 2007 in its order it was directed by the respondent no.1 that, the industry should shut down its manufacturing activity whenever the pollution abatement system fails to function due to whatever reason and the same should be intimated to the Board. Copy of the order of PCB being MEMO NO.: 1222-363/WPB/SEE-K.O.-GEN/2006 dated 2007 is annexed herewith and marked as annexure G.

(13) The Applicant states that the Respondent No. 3 are so desperate that they are operating their unit/plant without following the terms & conditions of the standard operating



- (13) The Applicant states that the Respondent No. 3 are so desperate that they are operating their unit/plant without following the terms & conditions of the standard operating procedure as per environment norms. The State Board has issued direction along with bank guarantee for violation of pollution norms vide memo no. 161- dt. 18.09.2019 and previously issued closure order vide memo no1923 on 2007, both Memo's of PCB dated 2007 & 2019 are annexed herewith and marked as annexure G(1).
- (14) The applicant states that despite the emission of polluting gases, waste, sludge and slurry no steps have been taken by the respondent unit to install pollution control devices nor any proper monitoring is done by the authorities, even if any such devices are installed, such devices are not working.
- (15) The applicant states that in accordance with the guidelines of CPCB "Extensive plantation/Green belt shall be developed along the roads and boundary line of the industry. A minimum 15 m width Green Belt along the boundary shall be maintained. However, the green belt may be designed scientifically depending upon the



requirement and local and mix species of plants may be selected for the green belt". The respondent unit have not constructed any green belt as a result of which the air pollution have increased with the flow of time.

(16) The Applicant aggrieved and dissatisfied with the inaction of the respondent with in action and non action on the part of the respondent authorities particular Respondent no. 1 the petitioner begs to move this application on the following amongst other.

**5. Grounds:**

- I. FOR THAT the respondent authorities have miserably failed to prevent air pollution caused by private respondent unit;
- II. FOR THAT it is improper for the respondent authorities to allow the respondent units to operate in gross violation of the environment protection norms

- III. FOR THAT the respondent authorities ought to have appreciated the environmental and medical effect of air pollution on the residents living in inhuman conditions due to the failure of the private respondent to install pollution

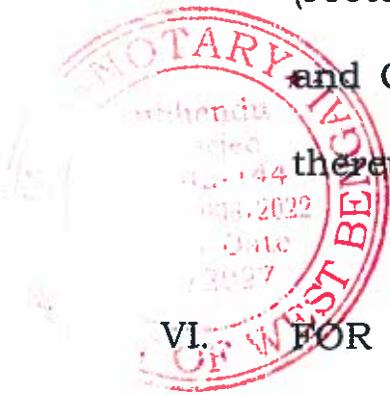


control measures in working conditions and monitoring measures in residential area

IV. FOR THAT the respondent authorities ought not to have granted consent to the units that have failed to install proper pollution control devices in working condition and monitoring measures.

V. FOR THAT the respondent authorities by remaining inactive and maintaining stoic silence with regard to the pollution caused by the respondent units, have, in effect, abated such illegality and have made themselves liable to be proceeded against for such blatant defiance of the relevant provisions contemplated under the Environment (Protection) Act, 1986, section 21 and 22 of Air (Prevention and Control of Pollution) Act, 1981 and the rules framed thereunder.

VI. FOR THAT the absolute lackadaisical attitude demonstrated by the respondent authorities in preventing and stopping the air and water pollution caused by the



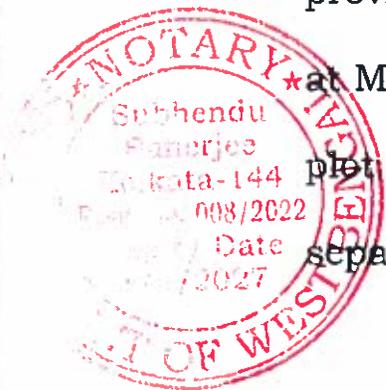
respondent units inspite of the inspection report of the state board , smacks of malafide;

VII. FOR THAT the action of the respondent authorities in preferring to sit tight over the matter, despite commission of such illegal act of granting consent to the respondent no. 3 units inspite of the failure of the respondent units to install pollution control devices in effect, recognizes and acknowledges such illegality;

VIII. FOR THAT the respondent authority failed to appreciate that the consent is obtained by the private respondent by providing false documents, misleading and suppression of vital information from respondent no.1, such consent is not valid and ought to be cancelled by respondent no.1;

IX. FOR THAT the respondent authority failed to appreciate that the private unit have obtained consent to establish by providing wrong documents of ownership of Plot No. 1757

at Mouza Hijalgorah, Jamuria P.S, Paschim Burdwan, the plot is government plot that is settled in favour of a separate entity. The plot Nos. 1771, 1802 & 2027 are



Government land, the others two plots 1798, 1786 are partially in an illegal manner occupied by the private respondent

- X. FOR THAT the respondent authority failed to appreciate that despite the emission of polluting gases, waste, sludge and slurry no steps have been taken by the respondent unit to install pollution control devices
- XI. FOR THAT the action of the respondent authorities is in complete dereliction of its duty and is in collusion with the respondent unit.

**6. LIMITATION:**

The applicant declares that the cause of action in the instant case, accrues and continues from day-to-day. Such cause of action is renewing on a day-to-day basis and as such the question of applicability of the limitation prescribed in Section 14 (3) of the National Green Tribunal Act, 2010 does

not arise.



**7. Interim prayer:**

Pending final disposal of the application the applicant seeks issuance of the following interim orders:

a) An interim order of injunction directing the respondents and/or their servants and/or their employees and/or their agents to take adequate measures restraining respondent 3 from illegal expansion project by using the encroached land 8.49 acres (Dag No. 1757- 4.8 acres, Dag No. 1771 – 1.40 acres, Dag No. 1802- 0.75 acres, Dag No. 2027- 1.37 acres and rayat land of the government land without around 1.54 acres (Dag No. 1798 – 0.84, Dag No. 1786-0.70) operating and causing pollution in the residential area which is the root cause of air pollution and health hazards of the applicant and villagers, till the disposal of the instant application;



b) Directing Respondent no 2 to take necessary action to stop the illegal use of the Government land by the Respondent No. 3 as the same are in operation for their existing unit and upcoming expansion project.

- c) Ad-interim order in terms of prayers (a) as above.
- d) Order of stay of the illegal operation of polluting unit of respondent no.3 for causing pollution and operating illegally violating the environmental norms till the disposal of the matter

**8. Prayer:**

In view of the facts mentioned in paragraphs 4 & 5 above the applicant prays for the following reliefs :

- a) Mandatory order do issue commanding the respondents each one of them and their men, agents, assigns and subordinates to certify and transmit to this Hon'ble Tribunal all records forming the basis of their inaction regarding illegal operation of respondent no.3 so that conscionable justice may be rendered.



- b) Direct Respondent no 2 to take steps to stop the illegal expansion of the project on the encroached land of 8.49 acres (8.49 acres (Dag No. 1757- 4.8 acres, Dag No. 1771 – 1.40 acres, Dag No. 1802- 0.75 acres, Dag No. 2027- 1.37 acres and rayat land of the government land without around 1.54 acres (Dag No. 1798 – 0.84, Dag No. 1786-0.70) by the Respondent no 3.
- c) Directions for appointment of a special officer to inspect the site and file a report regarding the status of pollution control measures and functioning of the private respondent
- d) Mandatory order do issue commanding the respondents each one of them and their men, agents, assigns and subordinates to take adequate measures for to prevent the operation of the unit of the private respondent in residential area causing air pollution , water pollution as well as health hazards due to such air pollution;



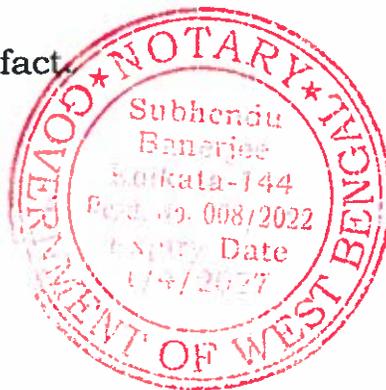
- e) Direct the respondent no.1 to cancel /revoke/resind the consent to establish granted to the private respondent
- f) Order directing the respondent no.3 to pay interim compensation to the inhabitants of the area and the applicants

**VERIFICATION**

I, <sup>Kazi</sup> Ramij<sub>A</sub> Son of Kazi Mobin, Residing at Kaji Para, Hijalgora, PO Hijalgora, Dist - Burwan, West Bengal 713362, Aged about 42 years, by profession Service, the applicant herein, do hereby verify that the contents of the above paragraphs are true to the best of my Knowledge and grounds are based on legal advice and that I have not suppressed any material fact.

Date :

Place :



Ramij Kazi

APPLICANT

Prepared in my office

*Paushali Banerjee*

Advocate

Solemnly Affirmed and  
Declared before me u/s  
139 CPC and u/s 333BNSS 2023

*Banerjee*  
Notary  
Govt. of West Bengal

25.07.2025

Solemnly Affirmed before me

This the day of July ,2025

SUBHENDU BANERJEE  
Notary, Govt. of W.B  
Regd. No. 008/2022  
Advocate High Court, Calcutta

25 JUL 2025

AFFIDAVIT

I, <sup>Kazi</sup> Ramij, Son of Kazi Mobin, Residing at Kaji Para, Hijalgora, PO Hijalgora, Dist - Burwan, West Bengal 713362, Aged about 42 years, by profession Service, do solemnly affirm and say as follows:

I am the applicant herein, do hereby verify that the contents of the above paragraphs are true to the best of my Knowledge and grounds are based on legal advice and that I have not suppressed any material fact.

Date :

Ramij Kazi

Place :

APPLICANT

Prepared in my office

*Paushli Banerjee*

Advocate



Solemnly Affirmed before me

This the day of July ,2025

Solemnly Affirmed and  
Declared before me u/s  
139 CPC ans u/s 333BNSS 2023

*Subhendu Banerjee*  
Notary

Govt. of West Bengal

25.07.2025

SUBHENDU BANERJEE  
Notary, Govt. of W.B  
Regd. No. 008/2022  
Advocate High Court, Calcutta

25 JUL 2025

Annexure - A

-27-

To,  
The Member Secretary  
West Bengal Pollution Control Board,  
10A, Block-LA, Sector-III  
Bidhannagar, Kolkata-700 106

Date - 16.07.2025

16 JUL 2025

Nbmr

**RE: POLLUTION CAUSED BY M. B. SPONGE & POWER LTD. RELEASING DUST AND POISONOUS CHEMICALS.**

Respected Sir,

I am Kazi Ramij Son of Kazi Mobin, Residing at Kazi Para, Hijalgora, PO Hijalgora, Dist - Burwan, West Bengal 713362. I am writing this letter to bring to your notice the problem of pollution caused by local factory operating by MB Sponge & Power Ltd having its registered office at Hemant Basu Sarani, Room no.428, 4<sup>th</sup> Floor, Kolkata-700001. That MB Sponge & Power Ltd expanded its sponge iron unit in Jamuria, P.S Hijalgora, District- Paschim Burdwan West Bengal, releasing dust and poisonous chemicals and smoke in our area.

For the past few months, we have been suffering from various health issues such as respiratory problems, skin allergies, eye irritation and headaches due to the polluted air. The dust and smoke emitted by the factories cover our houses, roads and fields with a thick layer of dirt. The foul smell from the chemicals makes it difficult to breathe. The water sources are also contaminated by the industrial waste that is dumped into them without proper treatment. This affects not only our health but also our crops, animals and natural resources.

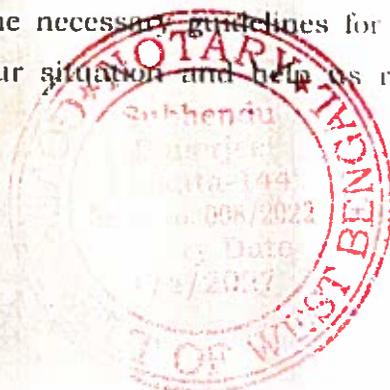
We have complained several times to the factory owners and local authorities but they have ignored our pleas and continued their activities without any regard for environmental laws or human rights. We feel helpless and frustrated as we have no other option but to live in this hazardous condition.

We request you to kindly intervene in this matter urgently and take strict action against the polluting factories. We also urge you to inspect their operations regularly and ensure that they follow all the necessary guidelines for pollution control. We hope that you will understand our situation and help us restore our clean and healthy environment.

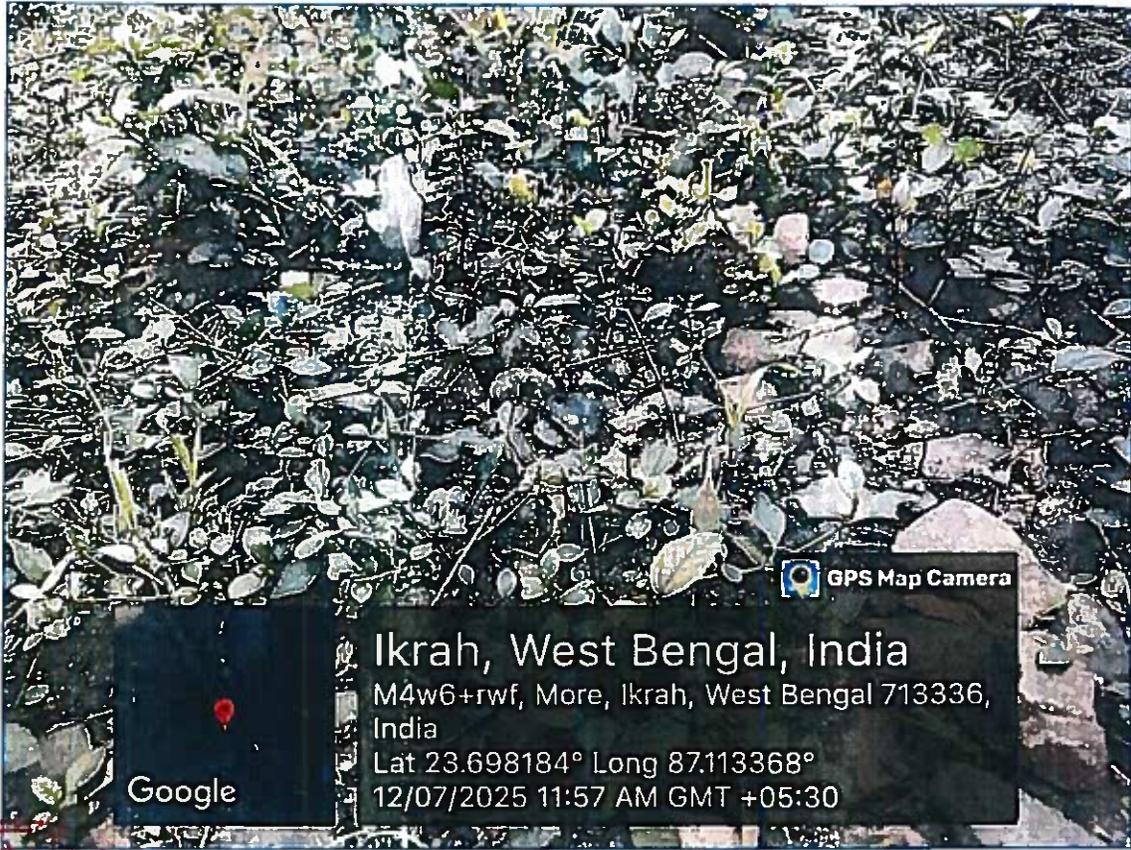
Yours faithfully  
Thanking you

*Kazi Ramij*

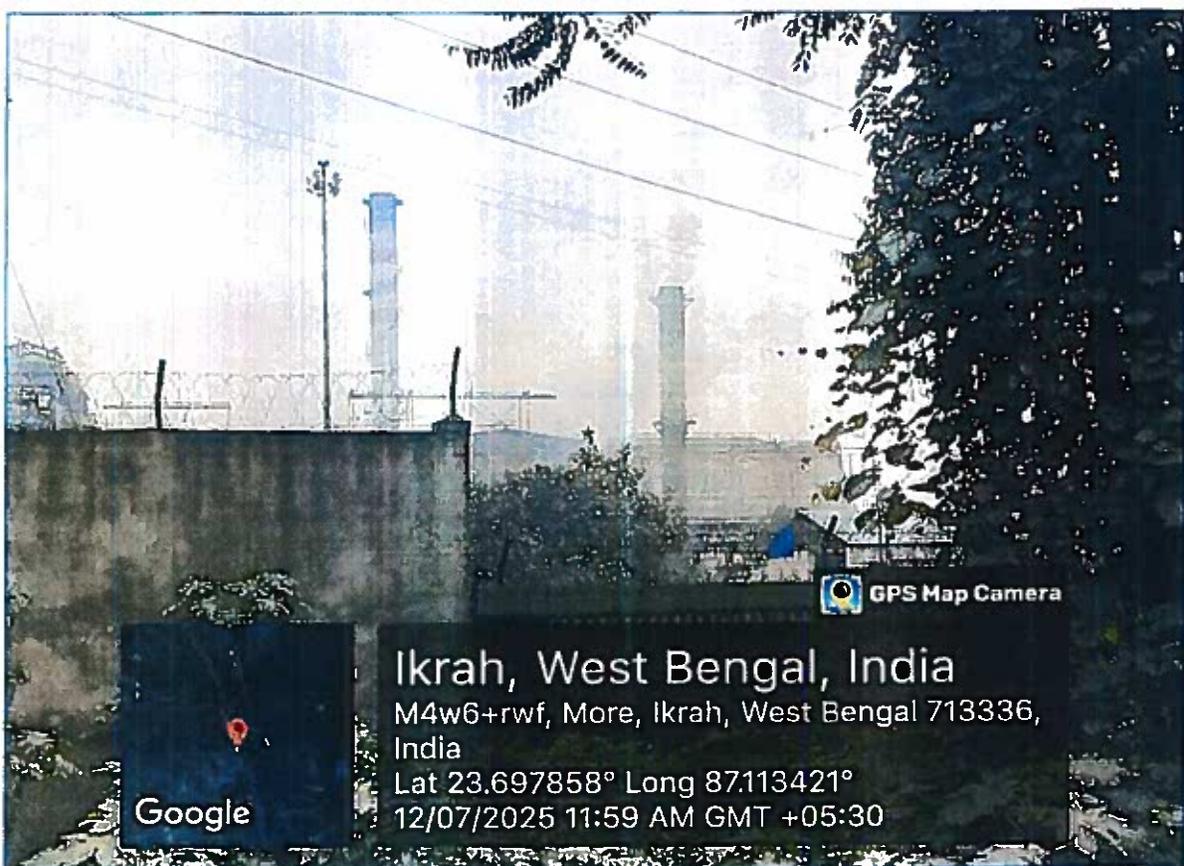
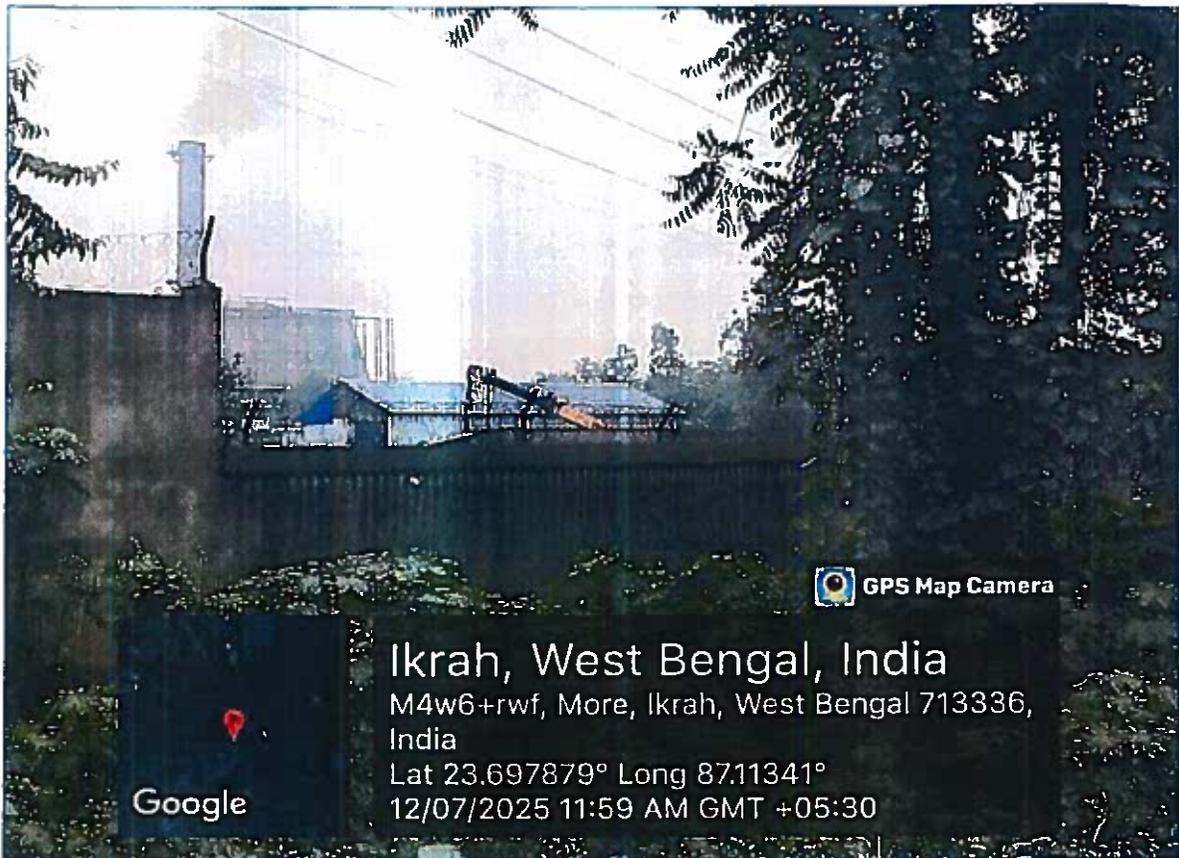
KAZI RAMIJ



### DUST DEPOSITION



## STACK EMISSION





-34-

Annexure - 'c'



GPS Map Camera

Paschim Bardhaman, West Bengal, India

, West Bengal, India, Paschim Bardhaman, West Bengal, India

Lat 23.701083° Long 87.112968°

17/07/2025 11:12 AM GMT +05:30

Google

- 32 -



 GPS Map Camera



Paschim Bardhaman, West Bengal, India

, West Bengal, India, Paschim Bardhaman, West Bengal, India

Lat 23.701076° Long 87.112971°

17/07/2025 11:13 AM GMT +05:30

**Table 4: Red category industrial units impacting air quality in Asansol Subdivision**

Industry category and type	Total number of units	Percent of total units
Coke making, liquefaction, coal tar distillation or fuel gas making	113	32
Mining and ore beneficiation	49	14
Iron & steel (involving processing from ore / integrated steel plants) and/or sponge iron units	41	12
Cement	35	10
Ferrous and non-ferrous metal extraction >1 MT/hr involving different furnaces through melting, refining, reprocessing, casting and alloy making, and including metal extraction from lead	16	5
Basic chemicals and electro chemicals and its derivatives including manufacturing of acid	14	4
Manufacturing of glass (bulb, lamp, optical lens, etc.) using coal / wood fired kiln including manufacturing of lead glass	13	4
Ceramic, refractories having coal consumption $\geq 12$ MT/day	12	3
Industry or process involving foundry operations (foundries having capacity <5 MT/hr requiring coal/coke consumption <500 kg/hr)	11	3
Coke briquetting (sun drying)	7	2
Steel and steel products using various furnaces like blast furnaces / open hearth furnace / induction furnace / arc furnace / submerged arc furnace / basic oxygen furnace	6	2
Manufacturing of explosives, detonators, fuses including management and handling activities [including manufacturing of safety match]	5	1
Industrial inorganic gases namely: (a) Chemical gases: acetylene, hydrogen, chlorine, fluorine, ammonia, sulphur dioxide, ethylene, hydrogen sulphide, phosphine [filling/ refilling of CO <sub>2</sub> gas] and (b) hydrocarbon gases: methane, ethane, propane	4	1
Copper smelter	3	1
Stone crushers	3	1
Aluminium smelter	2	1
Manufacturing of lubricating oils, grease and petroleum based products	2	1
Railway locomotive work shop / Integrated road transport workshop / service centers having wastewater generation $\geq 100$ KLD	2	1
Saw mills	2	1
Thermal power plants	2	1
Wire drawing and wire netting [including bailing straps, wire drawing by cold process only]	2	1
Any industry / industrial activity (irrespective of category), having solid fuel fired boiler / Thermic Fluid Heater (TFH) irrespective of capacity or oil / gas fired boiler >5 TPH	1	0
Forging of ferrous and non-ferrous metal (using oil or gas fired furnaces)	1	0
Industrial carbon including electrodes and graphite blocks, activated carbon, carbon black	1	0
Power generation plant (including waste to energy plants >15 MW capacity which attract provisions of EIA Notification, 2006 as amended) [except wind and solar renewable power plants of all capacities and mini hydel power plant of capacity < 25 MW] (Other than Thermal Power Plants)	1	0
Rolling mill (gas fired) and cold rolling mill	1	0

Source: Data provided by the West Bengal Pollution Control Board and Regional Agencies

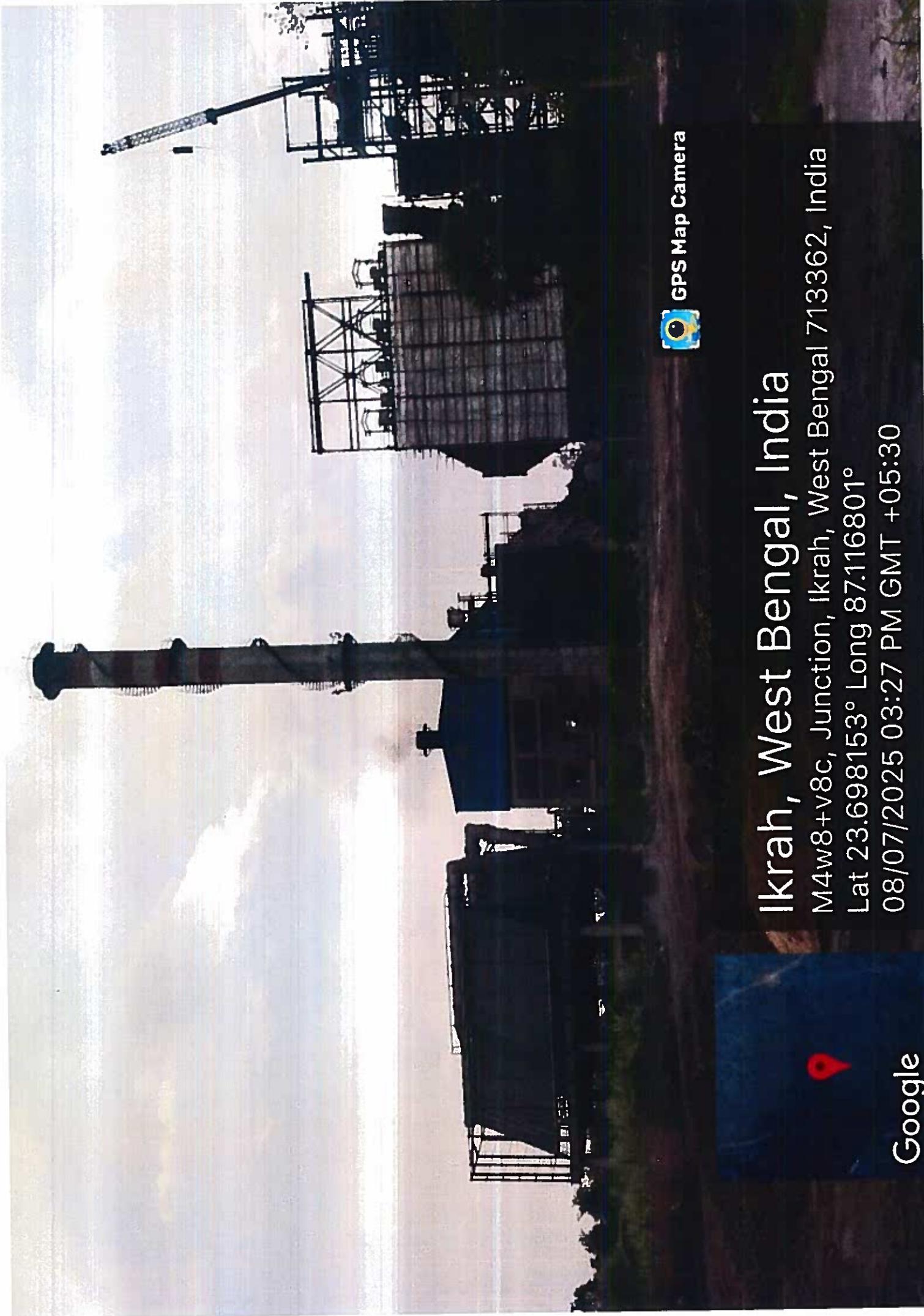
**Table 5: Best available technology for abating pollution levels in industries**

Sr. no.	Industry type	Existing technology/ process and emission challenges	Strategies for improvement	
			Suggested immediate changes	International BAT (long term)
1	Iron and steel (involving processing from ore / integrated steel plants) and or sponge iron units	Installation of coke dry quenching (CDQ); installation of top gas recovery turbine (TRT); introduction of coal dust injection (CDI); waste heat recovery in sinter plant; waste heat recovery at blast furnace stove and use of byproduct fuel for power generation; installation of dolomite plant-dust extraction system (FD cooler and bag filter); use of twin hearth furnace; use of water tower ESP (wet) and ESP (dry)	Direct Reduction Electric Arc Furnace and Pulverized coal injection method	Direct Reduction Iron-making (DRI)
2	Ferrous and non-ferrous metal extraction >1 MT/hr involving different furnaces through melting, refining, reprocessing, casting and alloy making and including metal extraction	Nothing specific, each industry may have specific processes. Most coal fired boilers have been converted to oil/gas fired driers, preferably with coalbed methane (CBM)	More data/information needed on type of metal being extracted	Generic Process include: Boliden Norzink process for mercury removal, selenium filter, activated carbon, Jeritt Process for removal of other HAPs
3	Coke making, liquefaction, coal tar distillation or fuel gas making	Most coal fired boilers have been converted to oil/gas fired driers, preferably with coalbed methane	Switch to Coke Dry Quenching System (CDQ), already used by Tata Steel	The Kress Indirect Dry Cooling (KIDC), inert gas blanketing
4	Cement	Bag filter with ball mill and cyclone separator with coal-fired slag drier	Rotary dry-process kilns, use of alternative fuel such as biomass, refuse derived fuel (RDF), use of additive materials such as fly ash / blast furnace as clinkers	Use of alternative fuel such as rice husk, utilization of red mud as alternative fuel, etc. Consider development of limestone based cement and low carbon cement as a possible long term strategy
5	Ceramic, refractories having coal consumption >=12 MT / day	Wet scrubber with coal fired DD Kilns furnace. Refractory manufacturing units have switched over to new generation producer gas-fired shuttle kiln, tunnel kiln or push-bat kiln which are much more fuel-efficient kilns for environment friendly operations	Shift to natural gas or CBM, maintain power factor at 0.99, Replacement of Existing Standard Efficiency Motors by Energy Efficient Motors, Install automatic air-fuel ratio system in kiln	Use of spray drying, reduce channelled emissions from hot off-gases by applying electrostatic precipitators or wet dust separators, applying flue-gas cleaning with a fabric filter and spray glazing
6	Steel and steel products using various furnaces like blast furnaces/open hearth furnace/induction furnace /arc furnace/submerged arc furnace/basic oxygen furnace [industries attracting EIA (Notification) 2006 as amended]	Similar to iron and steel (involving processing from ore / integrated steel plants) and or sponge iron units		

Sr. no.	Industry type	Existing technology/ process and emission challenges	Strategies for improvement	
			Suggested immediate changes	International BAT (long term)
7	Industrial carbon including electrodes and graphite blocks, activated carbon, carbon black	More data/information needed	Shift from inefficient induction furnaces to electric arc furnaces.	More data/information needed
8	Aluminium smelter	More data/information needed	Control of fluorides by using dry scrubbing system for the smelter gases, controlling pollution and also recycling the fluorides thus affecting economy in the consumption of cryolite and aluminium fluoride.	Use of inert electrodes; use of wetted cathodes; multipolar cells; carbothermic reduction; kaolinite reduction; low-temperature reduction; use of ionic liquids
9	Industry or process involving foundry operations (foundries having capacity $\geq 5$ MT/hr and requiring coal / coke consumption $\geq 500$ kg/hr)	Nothing specific, coal fired boilers have been converted to oil/gas fired drier, primarily using CBM	Use of Cupola furnace in place of Induction furnace; installation of automatic air flow controller/flue gas monitoring to check excess air: Replace conventional cupola with Divided blast cupola; install LEDs/ magnetic lamps in place of conventional lights	Use of enclosed conveyors, use of induction furnaces, use of Cupola furnaces, and direct oxygen induction
10	Power generation plant (including waste to energy plants $> 15$ MW capacity which attract provisions of EIA Notification, 2006 as amended) (except Wind and Solar renewable power plants of all capacities and Mini Hydel power plant of capacity $< 25$ MW) (Other than Thermal Power Plants)	More data/information needed	More data/information needed on each type of plant to suggest suitable interventions	More data/information needed on each type of plant to suggest suitable interventions
11	Industrial inorganic gases processing units namely: a) Chemical gases: acetylene, hydrogen, chlorine, fluorine, ammonia, sulphur dioxide, ethylene, hydrogen sulphide, phosphine [filling/refilling of CO <sub>2</sub> gas] b) Hydrocarbon gases: methane, ethane, propane	More data/information needed	Use of bag filters, as recommended by CPCB	More data/information needed on each type of plant to suggest suitable interventions as each gas has multiple optimum processes

Sr. no.	Industry type	Existing technology/ process and emission challenges	Strategies for improvement	
			Suggested immediate changes	International BAT (long term)
12	Manufacturing of glass (bulb, lamp, optical lens etc.) using coal / wood fired kiln including manufacturing of lead glass	Installation of wet scrubber with producer gas plant. Coal fired boilers have been converted to oil/gas fired drier (preferably with CBM which is available within accessible distance).	Use of wet scrubbers and fabric filters. National Glass Works, Assansol has installed producer gas based regenerative furnace which is less polluting and enhances fuel efficiency; may be replicated across other units.	Low loss vacuum pumps, e.g. dry vacuum pumps; totally enclosed belt conveyors; enclosed forming chambers; use of granular raw materials preferred to fine powders; use of baghouses, venturi scrubbers, ESPs.
13	Copper Smelter	More data/information needed	Use of Fabric filters, ESPs, Scrubbers	Alkali semi-dry scrubber and fabric filter. Wet alkali or double alkali scrubbers using lime, magnesium hydroxide, sodium hydroxide. Combinations of sodium or alumina/aluminium sulphate in combination with lime to regenerate the reagent and form gypsum. Use of TBRC, Sealed Submerged Arc Electric furnace, Ausmelt/ISA Smelt, KRS and the Peirce-Smith converter
14.	Any industry / industrial activity (irrespective of category) having solid fuel fired boiler / Thermic Fluid Heater (TFH) irrespective of capacity or oil / gas fired boiler >5 TPH	Coal fired boilers have been converted to oil/gas fired drier (preferably with CBM which is available within accessible distance).	More granular data/information needed on nature of industries to suggest strategies.	More granular data/information needed on nature of industries to suggest BATs.
15.	Mining and ore beneficiation	More data/information needed on specific ore type	More data/information needed on specific ore type	More data/information needed on specific ore type
16.	Manufacturing of lubricating oils, grease and petroleum based products	More data/information needed	More data/information needed	More data/information needed
17.	Manufacturing of explosives, detonators, fuses including management and handling activities [including manufacturing of safety match]	More data/information needed on present interventions	Specific Industry EHS Standards	More data/information needed to suggest BATs
18.	Basic chemicals and electro chemicals and its derivatives including manufacturing of acid	More data/information needed on present interventions	Specific Industry EHS Standards	More data/information needed to suggest BATs
19.	Coke briquetting (sun drying)	More data/information needed on present interventions	More granular data/information needed on nature of industries to suggest strategies	More data/information needed to suggest BATs

Sr. no.	Industry type	Existing technology/ process and emission challenges	Strategies for improvement	
			Suggested immediate changes	International BAT (long term)
20.	Saw mills	More data/information needed on present interventions	Use of cyclones and bag filters to collect fine particulates. The sawdust storage bin or hopper discharge bay to be enclosed on three sides, and a flexible plastic or canvas chute attached to the discharge outlet to prevent unnecessary free fall of the dust into the storage bay. No open burning of wood wastes and residues is allowed	Buffalo Turbine debris blower, use of fluid/atomized mist for airborne dust suppression, use of cyclones and bag filters to collect fine particulates. Use of solar kiln dryers
21.	Railway locomotive work shop / integrated road transport workshop / service centers having waste-water generation >=100 KLD	More information needed on specific industry type along with list of sub-processes	More data/information needed	More data/information needed
22.	Wire drawing and wire netting (including bailing straps, wire drawing by cold process only)	More data/information needed on present interventions	More data/information needed	More data/information needed
23.	Thermal Power Plants	More data/information needed on present interventions	Standard Industry EHS guidelines	More data/information needed
24.	Forging of ferrous and non-ferrous metal (using oil or gas fired furnaces)	Nothing specific, coal-fired boilers to be converted to oil/gas-fired drier. (Preferably with CBM which is available within accessible distance)	More data/information needed as there are techniques for different steps and for different metals	More data/information needed as there are techniques for different steps and for different metals
25.	Rolling mill (gas fired) and cold rolling mill	More data/information needed on present interventions	Pickling of carbon steels, modification of choice of acid as hydrochloric acid gives rise to only about ¼ of the quantity compared to sulphuric acid, which is reported to be still more commonly used	Use of mechanical mist eliminators, packed scrubber for absorptive gas cleaning, lowering bath temperature during pickling
26.	Stone crushers	More data/information needed on present interventions	Methods according to CPCB guidelines	More data/information needed on type of stone



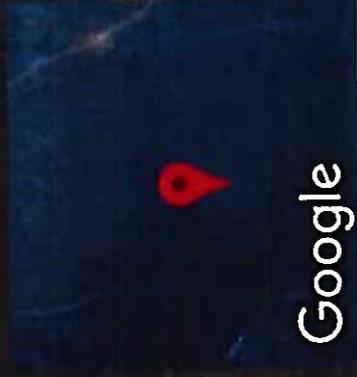
GPS Map Camera

# Ikrah, West Bengal, India

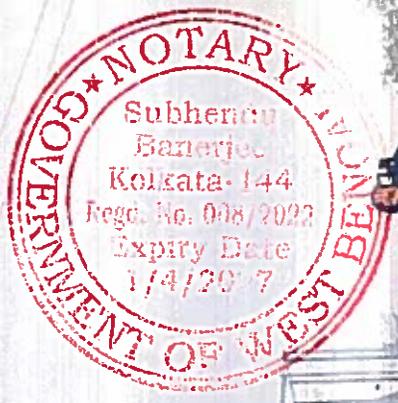
M4w8+v8c, Junction, Ikrah, West Bengal 713362, India

Lat 23.698153° Long 87.116801°

08/07/2025 03:27 PM GMT +05:30



Google



 GPS Map Camera

**Ikrah, West Bengal, India**  
 M4w6+rwf, More, Ikrah, West Bengal 713336,  
 India  
 Lat 23.697879° Long 87.11341°  
 12/07/2025 11:59 AM GMT +05:30



Google



GPS Map Camera

**Ikrah, West Bengal, India**  
M4w6+rwf, More, Ikrah, West Bengal 713336,  
India  
Lat 23.697858° Long 87.113421°  
12/07/2025 11:59 AM GMT +05:30



Google

List of 131 Non-Attainment cities

State	S.No.	City
Andhra Pradesh (13)	1.	Guntur
	2.	Kurnool
	3.	Nellore
	4.	Vijayawada
	5.	Vishakhapatnam
	6.	Anantapur
	7.	Chittoor
	8.	Eluru
	9.	Kadapa
	10.	Ongole
	11.	Rajahmundry
	12.	Srikakulam
	13.	Vizianagaram
Assam (05)	14.	Guwahati
	15.	Nagaon
	16.	Nalbari
	17.	Sibsagar
	18.	Silchar
Bihar (03)	19.	Patna
	20.	Gaya
	21.	Muzaffarpur
Chandigarh (01)	22.	Chandigarh
Chhattisgarh (03)	23.	Bhilai
	24.	Korba
	25.	Raipur
Delhi (01)	26.	Delhi
Gujarat (04)	27.	Surat
	28.	Ahmedabad
	29.	Vadodara
	30.	Rajkot*
Himachal Pradesh (7)	31.	Baddi
	32.	Damtal
	33.	Kala Amb
	34.	Nalagarh
	35.	Paonta Sahib
	36.	Parwanoo
	37.	Sunder Nagar
Jammu & Kashmir (2)	38.	Jammu



	39.	Srinagar
Jharkhand (03)	40.	Dhanbad
	41.	Jamshedpur*
	42.	Ranchi*
	43.	Bangalore
Karnataka (04)	44.	Devanagere
	45.	Gulburga
	46.	Hubli-Dharwad
	47.	Bhopal
Madhya Pradesh (07)	48.	Dewas
	49.	Indore
	50.	Sagar
	51.	Ujjain
	52.	Gwalior
	53.	Jabalpur*
	Maharashtra (19)	54.
55.		Amravati
56.		Aurangabad
57.		Badlapur
58.		Chandrapur
59.		Jalgaon
60.		Jalna
61.		Kolhapur
62.		Latur
63.		Mumbai
64.		Nagpur
65.		Nashik
66.		Navi Mumbai
67.		Pune
68.		Sangli
69.		Solapur
70.		Ulhasnagar
71.		Thane
72.		Vasai-Virar*
Meghalaya (01)		73.
Nagaland (02)	74.	Dimapur



Orissa (07)	75.	Kohima
	76.	Angul
	77.	Balasore
	78.	Bhubaneswar
	79.	Cuttack
	80.	Rourkela
	81.	Talcher
Punjab (09)	82.	Kalinga Nagar
	83.	Dera Bassi
	84.	Gobindgarh
	85.	Jalandhar
	86.	Khanna
	87.	Ludhiana
	88.	Naya Nangal
	89.	Pathankot/Dera Baba
	90.	Patiala
Rajasthan (05)	91.	Amritsar
	92.	Alwar
	93.	Jaipur
	94.	Jodhpur
	95.	Kota
Tamilnadu (04)	96.	Udaipur
	97.	Thoothukudi
	98.	Trichy
	99.	Madurai
Telangana (04)	100.	Chennai*
	101.	Hyderabad
	102.	Nalgonda
	103.	Patancheruvu
Uttar Pradesh (17)	104.	Sangareddy
	105.	Agra
	106.	Allahabad
	107.	Anpara
	108.	Barcily
	109.	Firozabad



- 44 -

	110.	Gajraula
	111.	Ghaziabad
	112.	Jhansi
	113.	Kanpur
	114.	Khurja
	115.	Lucknow
	116.	Moradabad
	117.	Noida
	118.	Raebareli
	119.	Varanasi
	120.	Gorakhpur
	121.	Meerut*
Uttarakhand (03)	122.	Kashipur
	123.	Rishikesh
	124.	Dehradun
West Bengal (07)	125.	Kolkata
	126.	Asansol & Raniganj
	127.	Barrackpore
	128.	Durgapur
	129.	Haldia
	130.	Howrah
Haryana (1)	131.	Faridabad*
*Million plus cities but not part of non-attainment cities		



- 45 -

Annexure - 'E'



GOVERNMENT OF WEST BENGAL  
OFFICE OF THE BLOCK LAND AND LAND REFORMS OFFICER  
JAMURIA  
P.O. BAHADURPUR, Dist- PASCHIM BARDHAMAN



Memo No. 85/BLRO/Jamuria/24

Dated : 25/01/2024

**POSSESSION CERTIFICATE**

In pursuance of the L & LR Department of West Bengal sanction order vide memo no. – 4746-GE(M)/1L-21/11 Dated 21.11.2023 of the L & LR and RR Department, Rashmi Cement Limited paid Salami, Rent and Conversion fees on vested land for the Long Term Settlement having an area of 38.51 acres of land in Mouza Hijalgarah, J.L. No. – 40 under Jamuria P.S., Paschim Bardhaman against the schedule plot nos. mentioned below. The schedule of vested land in Mouza Hijalgarah, hand over and take over the below mentioned vested plots of 38.51 Acres of land for the use of Rashmi Cement Limited for setting up Integrated Steel Plant as per Long Term Settlement of 99 years under Jamuria, Paschim Bardhaman.

**LAND SCHEDULE**

District	P. S	MOUZA	J.L. NO.	PLOT NOS.(LR)	CLASSIFICATION	AREA (ACRE)
Paschim Bardhaman	Jamuria	Hijalgarah	40	1360	Baid	0.37
Paschim Bardhaman	Jamuria	Hijalgarah	40	1362	Danga	1.33
Paschim Bardhaman	Jamuria	Hijalgarah	40	1450	Baid	0.16
Paschim Bardhaman	Jamuria	Hijalgarah	40	1751	Danga	4.59
Paschim Bardhaman	Jamuria	Hijalgarah	40	1752	Danga	4.57
Paschim Bardhaman	Jamuria	Hijalgarah	40	1756	Baid	0.29
Paschim Bardhaman	Jamuria	Hijalgarah	40	1757	Pukur	4.80
Paschim Bardhaman	Jamuria	Hijalgarah	40	1809	Danga	0.17
Paschim Bardhaman	Jamuria	Hijalgarah	40	1814	Danga	0.34
Paschim Bardhaman	Jamuria	Hijalgarah	40	1823	Baid	0.06
Paschim Bardhaman	Jamuria	Hijalgarah	40	1896	Baid	0.05
Paschim Bardhaman	Jamuria	Hijalgarah	40	1908	Baid	0.20
Paschim Bardhaman	Jamuria	Hijalgarah	40	2001	Baid	0.22
Paschim Bardhaman	Jamuria	Hijalgarah	40	2031	Baid	0.46
Paschim Bardhaman	Jamuria	Hijalgarah	40	2035	Baid	0.19
Paschim Bardhaman	Jamuria	Hijalgarah	40	2045	Baid	0.23
Paschim Bardhaman	Jamuria	Hijalgarah	40	2046	Baid	0.15
Paschim Bardhaman	Jamuria	Hijalgarah	40	2204	Baid	0.46
Paschim Bardhaman	Jamuria	Hijalgarah	40	2279	Baid	0.49

Page 1 of 2



- 46 -

Paschim Bardhaman	Jamuria	Hijalgarah	40	2280	Baid	0.46
Paschim Bardhaman	Jamuria	Hijalgarah	40	2347	Baid	0.41
Paschim Bardhaman	Jamuria	Hijalgarah	40	2362	Baid	9.95
Paschim Bardhaman	Jamuria	Hijalgarah	40	2363	Baid	3.77
Paschim Bardhaman	Jamuria	Hijalgarah	40	2380	Baid	0.24
Paschim Bardhaman	Jamuria	Hijalgarah	40	2437	Baid	0.41
Paschim Bardhaman	Jamuria	Hijalgarah	40	2598	Baid	0.34
Paschim Bardhaman	Jamuria	Hijalgarah	40	2624	Baid	0.71
Paschim Bardhaman	Jamuria	Hijalgarah	40	2722	Baid	0.87
Paschim Bardhaman	Jamuria	Hijalgarah	40	2730	Baid	0.36
Paschim Bardhaman	Jamuria	Hijalgarah	40	2736	Baid	0.36
Paschim Bardhaman	Jamuria	Hijalgarah	40	2738	Baid	0.18
Paschim Bardhaman	Jamuria	Hijalgarah	40	2758	Baid	0.22
Paschim Bardhaman	Jamuria	Hijalgarah	40	2798	Baid	0.18
Paschim Bardhaman	Jamuria	Hijalgarah	40	2916	Baid	0.35
Paschim Bardhaman	Jamuria	Hijalgarah	40	2918	Baid	0.57
TOTAL						38.51

*Malay Mukherjee*  
**RASHMI CEMENT LTD.**  
SR. Manager (Land & Liaison)

On behalf of M/s Rashmi Cement Ltd.

*R* 25/01/2024  
Block Land & Land Reforms Officer

Jamuria, Paschim Bardhaman  
**Block Land & Land  
Reforms Officer**  
Jamuria  
Paschim Bardhaman

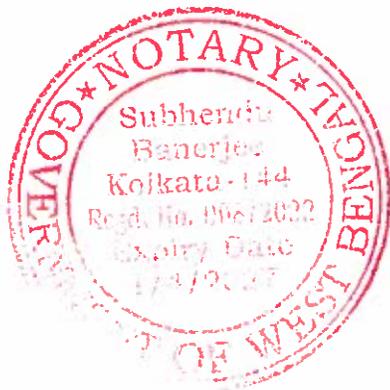
Copy to -

1. The ADM & DL & LRO, Paschim Bardhaman
2. The SDL & LRO, Asansol
3. The Manager, M/s Rashmi Cement Ltd.
4. R I, Jamuria
5. D/A MM, Jamuria BL & LRO

Block Land & Land Reforms Officer

Jamuria, Paschim Bardhaman  
**Block Land & Land  
Reforms Officer**  
Jamuria  
Paschim Bardhaman

Page 2 of 2



- 47-

## KHATIAN & PLOT INFORMATION

### Mouza Identification

Code Wise / Name Wise:  Code Wise  Name Wise

District:

[ 23 ] PASCHIM BARDHAMAN

Block:

[ 07 ] JAMURIA

Mouza:

[ 040 ] Hijolgora

Choose Your Language:

Bengali

### Option:

Khatian Type:  Normal Khatian  Lease Khatian  FHTD Khatian

Search By Khatian

Search By Plot

Plot No. 1771

Enter Captcha

JC V H P I



Record Not Found !!!!



**KHATIAN & PLOT INFORMATION**

**Mouza Identification**

Code Wise / Name Wise:  Code Wise  Name Wise

District:\*

[ 23 ] PASCHIM BARDHAMAN ▼

Block:\*

[ 07 ] JAMURIA ▼

Mouza:\*

[ 040 ] Hjolgora ▼

Choose Your Language:

Bengali ▼

**Option:**

Khatian Type:  Normal Khatian  Lease Khatian  FHTD Khatian

Search By Khatian

Search By Plot

Plot No.\* 1802 /

Enter Captcha\*



**Record Not Found !!!!**



## Mouza Identification

Code Wise / Name Wise:  Code Wise  Name Wise

District:\*

[ 23 ] PASCHIM BARDHAMAN

Block:\*

[ 07 ] JAMURIA

Mouza:\*

[ 040 ] Hijolgora

Choose Your Language:

Bengali

## Option:

Khatian Type:  Normal Khatian  Lease Khatian

Search By Khatian

Search By Plot

Plot No.\* 1798 /

Enter Captcha\*

2W VVVA

VIEW



(Live Data As On 16/07/2025,18:56:29)

জে.এল.নং 040 থানা জামুড়িয়া

দাগ নং	শ্রেণী	জমির মোট পরিমাণ(একর)	দাগের মাপ
1798	ডাঙ্গা	8.52	<a href="#">Click Here</a>

(উল্লিখিত খতিয়ানের বর্ধ(অংশ পরিমাণ) এই খতিয়ানে উক্ত দাগে অংশ অনুসারে নির্ধারিত হইবে।)

খতিয়ান নং	স্বত্বের নাম	পিতৃস্বামী	অংশ	অংশ পরিমাণ(একর)	দখলদার	মন্তব্য
5410	এম বি স্পঞ্জ স্ত পাওয়ার লিমিটেডের বর্ধ		0.0774	0.6600	Nil	Nil
7150	উতস বিল্ডকন প্রাইভেট লিমিটেডের বর্ধ		0.1000	0.8400	Nil	Nil- Remarks

- 49A -

Translated Portion

(Live Data As on 16/07/25, 18.56.29)

J.L.No. 040 thana- Jamuria

Dag No	Nature of Land	Area of Land	Amount of land
1798	Danga	8.52	<a href="#">Click Here</a>

Khatian No.	Name of Rayat	Father/Husband	Amount of Land	Amount of Land (Acre)	In possession	Remarks
5410	M B Sponge & Power LTD		0.0774	0.6600	NIL	NIL
7150	Uttas Buildcon PVT Ltd		0.1000	0.8400	NIL	NIL

### KHATIAN & PLOT INFORMATION

#### Mouza Identification

Code Wise / Name Wise:  Code Wise  Name Wise

District:\*

[ 23 ] PASCHIM BARDHAMAN

Block:\*

[ 07 ] JAMURIA

Mouza:\*

[ 040 ] Hijolgora

Choose Your Language:

Bengali

#### Option

Khatian Type:  Normal Khatian  Lease Khatian  F

Search By Khatian

Search By Plot

Plot No.\* 2027 /

Enter Captcha\*

GS94TI

VIEW



(Live Data As On 16/07/2025,19:09:37)

জে.এল নং 040 থানা জামুড়িয়া

দাগ নং	শ্রেণী	জমির মোট পরিমাণ(একর)	দাগের ম্যাপ
2027	বাইদ	0.43	<a href="#">Click Here</a>

(উল্লিখিত খতিয়ানের ষষ্ঠাংশ অংশ পরিমাণ, ঐ খতিয়ানে উক্ত দাগে অংশ অনুসারে নির্ধারিত হইবে।)

খতিয়ান নং	রায়তের নাম	পিতৃস্বামী	অংশ	অংশ পরিমাণ(একর)	দখলদার	মন্তব্য
1682	দেবোত্তর ঠাকুরের সেবাহিত		1.0000	0.4300	বর্গা	Nil

- 50A -

Translated Portion

(Live Data As on 16/07/25, 19.09.37)

J.L.No. 040 thana- Jamuria

Dag No	Nature of Land	Area of Land	Amount of land
2027	Baid	0.43	<a href="#">Click Here</a>

Khatian No.	Name of Rayat	Father/Husband	Amount of Land	Amount of Land (Acre)	In possession	Remarks
1682	Debottar Property Sebayit		1.0000	0.4300	Barga	NIL

- 51 -

Code Wise Name Wise:  Code Wise  Name Wise

District:

[ 23 ] PASCHIM BARDHAMAN

Block:

[ 07 ] JAMURIA

Mouza:

[ 040 ] Hijolgora

Choose Your Language:

Bengali

Khatian Type:  Normal Khatian  Lease Khatian

Search By Khatian

Search By Pl

Plot No: 1786 /

Enter Captcha:

SLKAGX

VIEW

(Live Data As On 16/07/2025,18:54:03)

জে.এল নং 040 থানা জামুরিয়া

দাগ নং	শ্রেণী	জমির মোট পরিমাণ(একর)	দাগের ম্যাপ
1786	ডাঙ্গা	2.55	<a href="#">Click Here</a>

(উল্লিখিত খতিয়ানের মধ্য অংশ পরিমাণ, ঐ খতিয়ানে উক্ত দাগে অংশ অনুসারে নির্ধারিত হইবে।)

খতিয়ান নং	রায়ভের নাম	পিতা/স্বামী	অংশ	অংশ পরিমাণ(একর)	দখলদার	মন্তব্য
	ব্যক্তি					
5410	এম বি স্পঞ্জ স্ত পাওয়ার লিমিটেডের		0.0986	0.2500	Nil	Nil
	ব্যক্তি					
6902	জামুরিয়া স্টিল প্রাইভেট লিমিটেডের		0.4779	1.2200	Nil	Nil
	ব্যক্তি					
7150	উতস বিল্ডকন প্রাইভেট লিমিটেডের		0.4235	1.0800	Nil	Nil
	ব্যক্তি					

- 51A -

Translated Portion

(Live Data As on 16/07/25, 18. 54.03)

J.L.No. 040 thana- Jamuria

Dag No	Nature of Land	Area of Land	Amount of land
1786	Danga	2.55	<a href="#">Click Here</a>

Khatian No.	Name of Rayat	Father/Husband	Amount of Land	Amount of Land (Acre)	In possession	Remarks
5410	M B Sponge Power LTd		0.986	0.2500	NIL	NIL
6902	Jamuria Steel Pvt LTD		0.4779	1.2200	NIL	NIL
7150	Uttas Buildcon PVT LTd		0.4235	1.0800	NIL	NIL



-52- Annexure - F'

**WEST BENGAL POLLUTION CONTROL BOARD**  
(Department of Environment, Government of West Bengal)  
Paribesh Bhawan  
Bldg. No. 10A, Block - LA, Sector - III, Biddhannagar, Kolkata - 700 098  
Tel: 2335-9088, 2335-7428, 2335-8211  
2335-6731, 2335-0261, 2335-8861  
Fax: (0091) (033) 2335-2813, 2335-6730  
Website: www.wbpob.gov.in

Memo No. 348-14A-6/2015 (Part-III)

Dated: 10/11/2020

### ORDER

**WHEREAS** the West Bengal Pollution Control Board (hereinafter referred to as the 'State Board') is executing different provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 for prevention and control of pollution in the state of West Bengal.

**AND WHEREAS** as per the provisions of section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to generate sewage or trade effluent or emission within the State of West Bengal is required to obtain prior consent from the State Board before establishment and also before operation.

**AND WHEREAS** the Board has been initiated receiving consent applications online in new system since 01/02/2020 and processing the same through the Online Consent Management Monitoring System (OCMMS) [<http://wbocmms.nic.in>] developed by NIC.

**AND WHEREAS** the Department for Promotion of Industry and Internal Trade (DPIIT), Ministry of Commerce & Industries, Government of India has laid emphasis on "Ease of Doing Business" for providing efficient and transparent services to the applicants and also to ensure speedy disposal of consent applications. Under the "Ease of Doing Business" one of the action points is to prepare Standard Operating Procedures (SOPs) by the State Pollution Control Boards / Pollution Control Committees indicating the list of standards set of documents to be obtained from the project proponent at the time of application for Consent to Establish, Consent to Operate and other services so that while processing the applications, due weightage and consideration is given to the pollution control issues only. In order to simplify the process of applying for Consent to Establish, Consent to Operate, Hazardous Waste Authorization, Bio-Medical Waste Authorisation, Plastic Waste Authorisation and E-Waste Authorisation, the Board has decided to revised the list of documents that are required to be submitted with the applications.

**AND WHEREAS** the Government of West Bengal has considered the above matter actively and directed the Department of Environment, Government of West Bengal and the WBPCB for immediate implementation of the same. The matter has been considered by the State Board.

**NOW, THEREFORE** to ensure uniformity in consent application procedure and in

Page 1 of 4



supersession of all previous orders in respect of documents to be obtained from project proponents at the time of application for Consent to Establish, Consent to Operate, Hazardous Waste Authorization, Bio-Medical Waste Authorisation, Plastic Waste Authorisation and E-Waste Authorisation, the Board hereby orders that only the following documents are now required for application for Consent to Establish and Consent to Operate, Hazardous Waste Authorization, Bio-Medical Waste Authorisation, Plastic Waste Authorisation and E-Waste Authorisation, (Fresh and Renewal) respectively.

**Mandatory documents required for application for Consent to Establish, Consent to Operate, Hazardous Waste Authorization, Bio-Medical Waste Authorisation, Plastic Waste Authorisation and E-Waste Authorisation**

Consent to Establish (CFE)	<ol style="list-style-type: none"> <li>1 Copy of Environmental Clearance (EC) for EC attracting projects.</li> <li>2 Any land related document (rent agreement, rent receipt, land deed porcha, lease document (as applicable).</li> <li>3 Gross Capital Investment Certificate (Self-certified Undertaking).</li> <li>4 Self-certified Site plan / layout with Road map / Route map.</li> <li>5 Detailed Project Report with details of Emission, Effluent, Solid waste management plan, raw materials, finished products, manufacturing process Including list of machineries.</li> </ol>
Consent to Operate (CFO) (Fresh)	<ol style="list-style-type: none"> <li>Items 1-5 as required for CFE and</li> <li>6 Copy of CFE certificate along with compliance status.</li> <li>7 Compliance status of EC (for EC attracting unit).</li> </ol>
Consent to Operate (CFO) (Renewal)	<ol style="list-style-type: none"> <li>Items 1-5 as required for CFE and Fresh CFO and</li> <li>6 Status of compliance of previous directions / conditions (if any).</li> <li>7 Current test reports for emission, effluent (done within last 1 year).</li> </ol>
Hazardous Waste Authorization(HWA) (Fresh)	<ol style="list-style-type: none"> <li>1. Copy of Consent to establish granted by the WBPCB.</li> <li>2. Copy of Consent to operate granted by the WBPCB.</li> <li>3. Hazardous Waste storage and handling system/procedure (with photographs).</li> <li>4. Copy of Agreement of Membership of Common HW Treatment Storage Disposal Facility (CHWTSDF) in case the unit generates incinerable and disposable wastes.</li> <li>5. Photographs of one English and one Bengali updated Environmental Information on display boards (English and Bengali formats) of size 6'x4' installed outside the main gate (available in <a href="http://www.wbpcb.gov.in">www.wbpcb.gov.in</a>).</li> </ol>
Hazardous Waste Authorization (HWA) (Renewal)	<ol style="list-style-type: none"> <li>Items 1-5 as required for Fresh HWA and</li> <li>6. Compliance Report w.r.t. previous authorization.</li> </ol>
Bio-medical Waste Authorization (BMWA) (Fresh)	<ol style="list-style-type: none"> <li>1. Copy of Consent to establish granted by the WBPCB.</li> <li>2. Copy of Consent to operate granted by the WBPCB.</li> <li>3. Copy of agreement with Common Bio Medical Waste Treatment and Disposal Facility as approved by WBPCB.</li> </ol>



*[Handwritten signature]*

Bio-medical Waste Authorization (BMWA) (Renewal)	Items 1-3 as required for Fresh HWA and 4 Compliance Report w.r.t. previous authorization.
E-Waste Authorization (Fresh)	1. Copy of Consent to establish granted by the WBPCB. 2. Copy of Consent to operate granted by the WBPCB. 3. Category & Code wise list of E-waste to be processed by the industry as per E-Waste (Management) Rules, 2016. 4. Declaration of area for dismantling/recycling/refurbishing process. 5. Details of dismantling/recycling/refurbishing process. 6. Details of Air Pollution Control Device. 7. Copy of HWA for recycler.
E-Waste Authorization (Renewal)	Items 1-7 as required for Fresh HWA and 8 Compliance Report w.r.t. previous authorization.
Registration under Plastic Waste Management Rules, 2016 (Fresh)	1. Copy of Consent to establish granted by the WBPCB (if applicable). 2. Copy of Consent to operate granted by the WBPCB (if applicable). 3. Clearance form local body / Trade liscence.
Registration under Plastic Waste Management Rules, 2016 (Renewal)	Items 1 & 3 as required for Fresh Registration 4 An action plan endorsed by the Secretary in charge of urban Development of the State for setting of plastic waste management system.

*[Handwritten Signature]*

**Member Secretary  
West Bengal Pollution Control Board**



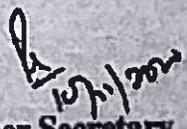
Memo No. 34871-35)  
/4A-6/2015 (Part-III)

Dated : 10/11/2020

Copy forwarded to:-

- 1 Principal Secretary, Department of Commerce and Industries, Govt. WB
- 2 Principal Secretary, Department of Micro, Small & Medium Enterprises, Govt. WB
- 3 Principal Secretary, Department of Environment, Govt. WB
- 4 Principal Secretary, Department of Land and Land Reforms, Govt. WB
- 5 Managing Director, West Bengal Industrial Development Corporation Ltd.
- 6 Chairman, WBPCB
- 7 Director, Micro, Small & Medium Enterprise (MSME), New Secretariat Building, Kolkata
- 8 Director, Land Records & Surveys and Joint Land Reforms Commissioner, Govt. WB
- 9 Chief Engineer - Planning & WMC Cell, WBPCB / Chief Engineer (O&E Cell), WBPCB
- 10 Jt. Director (Employment), Micro, Small & Medium Enterprise (MSME), N.S. Building, Kolkata
- 11 Sr. Environmental Engineer - EIM / O&M / Asansol RO / Alipore RO, WBPCB
- 12 Sr. Scientist - Dr. R.K.Saha / D. Gupta / Dr. D. Chakraborty, WBPCB
- 13 Senior Personnel Manager, WBPCB
- 14 Senior Law Officer, WBPCB
- 15 Environmental Engineer & In-Charge - Camac Street RO / Salt Lake RO / Hooghly RO / Barrackpur RO / Durgapur RO / Howrah RO / PG&A / ANA&T, WBPCB
- 16 Finance & Accounts Manager (A/F), WBPCB
- 17 Assistant Environmental Engineer & Incharge - Haldia RO / Siliguri RO / Malda RO, WBPCB
- 18 Public Relation Officer, WBPCB
- 19 Environment Officer (Communication) - for circulation in float file.



  
Member Secretary  
West Bengal Pollution Control Board

- 56 -



NOCNO180769

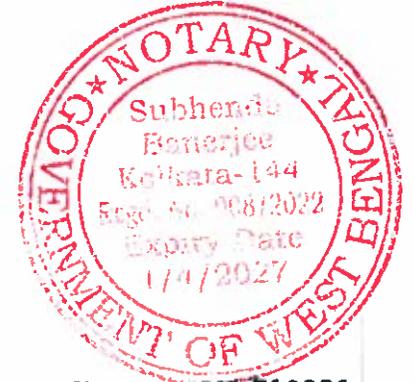
## WEST BENGAL POLLUTION CONTROL BOARD

Paribesh Bhawan  
10A, Block-LA, Sector-III  
Bidhannagar, Kolkata-700106

Memo No. 513 - 2N-62/2022(E)

Dated 08.09.2023

From :  
Member Secretary,  
West Bengal Pollution Control Board



To: M/s. MB Sponge And Power Limited,  
C/O. Shanti Niwas, PO - Jamuria, Hat, Dist. - Paschim Bardhaman, PIN-713336.

Sub: Consent to Establish (NOC) from Environmental Point of View

Ref: i) Your letter No. Nil Dated 23.08.2023  
ii) Environmental Clearance issued by MOEF&CC vide EC Identification  
No. EC23A008WB169809, File No. IA-J-11011/310/2019, IA-II(IND-I) dtd.  
20.07.2023

Dear Sirs,

In response to the application for Consent to Establish (NOC) for proposed expansion  
and power Limited Unit of M/s MB Sponge  
for manufacturing of sponge iron expansion of existing sponge iron unit (For  
details see Annexure - I)  
at Vill + PS - Hijalgora, PO-Jamuria, Dist.-Paschim Bardhaman, West Bengal.

this is to inform you that this Board hereby grants the Consent to Establish (NOC) from the environmental point of the above subject to the following conditions and special conditions annexed.

1. The quality of sewage and trade effluent to be discharged from your factory shall satisfy the permissible limits as prescribed in IS : 2490 (Pt. I) of 1974, and/or its subsequent amendment and Environment (Protection) Rules 1986.
2. Suitable measures to treat your effluent shall be adopted by you in order to reduce the pollutional load so that the quality of the effluent satisfies the standards mentioned above.
3. You shall have to apply to this Board for its consent to operate and discharge of sewage and trade effluent according to the provisions of the water (Prevention & Control of Pollution) Act, 1974. No sewage or trade effluent shall be discharged by you without prior consent of this Board.
4. All emission from your factory shall conform to the standards as laid by this Board.
5. No. emission shall be permitted without prior approval of this Board and you shall apply to this Board for its consent to operate and atmospheric emission as per provision of the Air (Prevention & Control Pollution) act, 1981.
6. No industrial plant, furnace, flues, chimneys, control equipment, etc. shall be constructed/reconstructed/erected/re-erected without prior approval of this Board.

*[Signature]*  
08/09/2023

7. You shall comply with
- Water (Prevention and Control of Pollution) Cess Act, 1977, if applicable.
  - Water (Prevention and Control of Pollution) Cess Act, 1978, if applicable.
  - Environment (Protection) Act, 1986
  - Environment (Protection) Rules, 1986
  - Hazardous Wastes (Management and Handling) Rules, 1989 and Amended Rules, 2000
  - Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amended Rules, 2000
  - Manufacture, Use, Import and Storage and Hazardous Micro-Organisms, Genetically Engineered Organisms or Cell Rules, 1989
  - The Public Liability Insurance Act, 1991 and Amended Act, 1992
  - The Public Liability Insurance Rules, 1991 and Amended Rules 1993
  - Biomedical Wastes (Management & Handling) Rules, 1998 and Amended Rules 2000 if applicable.
  - Recycled Plastics Manufacture and Usage Rules 1999, if applicable and
  - Ozone Depleting Substances (Regulation & Control) Rules, 2000, if applicable
8. You will have to abide by any other stipulations as may be prescribed by any authority/local bodies/Government Departments etc.

**SPECIAL CONDITION:**

See Annexure.

Gross Capital Investment (for expansion Project)-Rs.335.13Cr

Any violation of the aforesaid conditions shall entail cancellation of this Consent to Establish (NOC)

Yours faithfully,

*[Signature]*  
 Member Secretary/Chief Engineer  
 West Bengal Pollution Control Board (EIM CELL)

Memo No. 513 -2N-62/2022(E) dtd. 08.09.2023

Dated.....

Copy forwarded for information to :

- Chief Inspector of Factories, Government of West Bengal, N. S. Building, Kolkata-700 001
- Director of Industries/Director of Cottage & Small Scale Industries, Government of West Bengal, N. S. Building, Kolkata-700 001
- Guard file, West Bengal Pollution Control Board.
- Environmental Engineer, VIII/Alipur R.O./Howrah R.O./Hooghly R.O./B.R.O./D.R.O./Haldia R.O./S.R.O./Malda R.O./Asansol R.O./WBPC Board.
- Alipore Regional Office  
"Minority Bhawan", 5th Floor, 12, Biplabi Kanailal Bhattacharya Sarani, Alipore, Kolkata-700 027  
Telefax No. 033-2448-5553  
Tel No. 033-2448-5554
- Asansol Regional Office  
Kalyanpur Satellite Township Project (KSTP), Dr. B.C. Roy Road, P.O.- Dakshin Dhatka, P.S. Asansol (North), Dist.-Paschim Bardhaman, Asansol-713 302  
Telefax No. 0341-2969260  
0341-2999281
- Barrackpore Regional Office  
Panpur More, Kalyan Expressway, Vill-Panpur P.O.-Narayanpur, Dist. 24-Parganas (N), Pin-743 126  
Telefax No. 033-2580 0573
- Durgapur Regional Office  
Sahid Khudiram Sarani, City Centre, Durgapur, Paschim Bardhaman-713 216.  
Tel No. 0343-2546708  
Telefax No. (0343) 2544915
- Haldia Regional Office  
Mouza: Raghunathchak, PS: Bhabanipur (Formerly Sutahata), PO. Barghasipur Dist. Purba Medinipur Pin: 721 657  
Tel No. 03224-291293/94
- Hooghly Regional Office  
Himalaya Bhawan, Debi Road, Dankuni, Hooghly, Pin: 712 311  
Telefax No. 033-2659-0957
- Howrah Regional Office  
"Minority Bhawan", 5th Floor, 12, Biplabi Kanailal Bhattacharya Sarani, Alipore, Kolkata-700 027  
Tel No. 033-2448-2219/2220
- Kolkata Regional Office  
Mani Square, Block No. 8IT, Western Side, 8th floor, 164/1, Maniktala Main Road, Kolkata-700 054  
Tel No. 033-2320-0059 / 9836288884
- Malda Regional Office  
Panbesh Bhaban, P.O.: Abhirampur, P.O.: Mokdumpur, P.S.: English Bazar, Malda-732 103  
Tel No. 03512-223449
- Saltlake Regional Office  
Mani Square, Block No. 8IT, Western Side, 8th floor, 164/1, Maniktala Main Road, Kolkata-700 054  
Tel No. 2320-0097 / 9330869729
- Siliguri Regional Office  
Panbahan Nagar P.O. Matgara, Siliguri, Dooars, Pin-734 010  
Tel No. 0353-257 1115  
Telefax No. 0353-257 1113

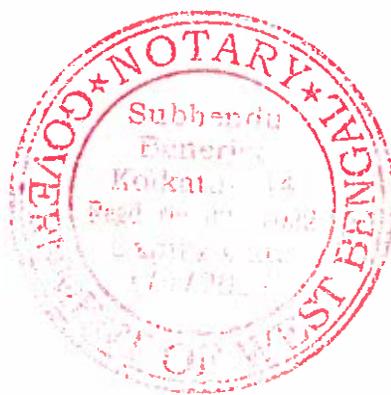
*[Signature]*  
 Member Secretary/Chief Engineer  
 West Bengal Pollution Control Board  
 (EIM CELL)

**Annexure I to NOC Sl. No. NO180769**

Special conditions issued for Expansion in Existing Sponge Iron Plant (2 x 100 TPD) by addition of 350 TPD DRI Kiln, SMS Unit (1,35,000 TPA), Rolling Mill (1,20,000 TPA), Sinter Plant (90,000TPA), Ferro Alloy Plant (2 x 9 MVA SAF and 2 x 12 MVA SEAF) and Captive Power Plant (WHRB#13MW and AFBC#9 MW) by M/s M B Sponge and Power Limited, located at Village + P.S-Hijalgora, Post Office- Jamuria, District-Paschim Bardhaman, West Bengal (Expansion Project) (Application no. 4079193)

**Unit Configuration and capacity**

Sl. No.	Plant equipment/ Facility	Existing Facility & Capacity	Proposed Facility & Capacity	Final Facility & Capacity
1.	Sponge Iron Plant	2X100 TPD (6000 TPA)	1X350 TPD (105000 TPD)	2X100 TPD & 1X350 TPD (165000 TPD)
2.	SMS Unit	---	3X15 T Induction Furnaces with CCM (2 strands) (13500 TPA)	3X15 T Induction Furnaces with CCM (2 strands) (13500 TPA)
3.	Rolling Mill	---	120000 TPA	120000 TPA
4.	Sinter Plant	---	90000 TPA	90000 TPA
5.	Ferro Alloy Plant	---	2 x 9 MVA SEAF and 2 x 12 MVA SEAF (Fe-Mn - 89481 TPA, Si-Mn - 38989 TPA, Fe-Si - 71820 TPA)	2 x 9 MVA SEAF and 2 x 12 MVA SEAF (Fe-Mn - 89481 TPA, Si-Mn - 38989 TPA, Fe-Si - 71820 TPA)
6.	Captive Power Plant	---	WHRB - 2X10TPH & 1X40 TPH (Total - 13 MW) . AFBC - 1X40 TPH (9 MW)	WHRB - 2X10TPH & 1X40 TPH (Total - 13 MW) . AFBC - 1X40 TPH (9 MW)



*[Signature]*  
05/09/2023  
**Chief Engineer**  
**West Bengal Pollution Control Board**

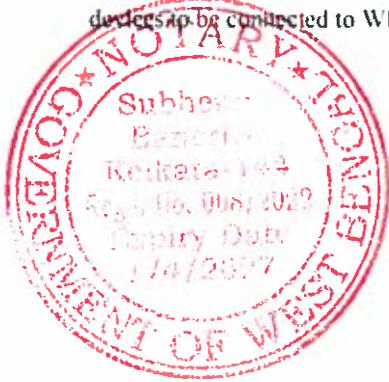
**Annexure II to NOC Sl. No. NO180769**

Special conditions issued for Expansion in Existing Sponge Iron Plant (2 x 100 TPD) by addition of 350 TPD DRI Kiln, SMS Unit (1,35,000 TPA), Rolling Mill (1,20,000 TPA), Sinter Plant (90,000 TPA), Ferro Alloy Plant (2 x 9 MVA SAF and 2 x 12 MVA SAF) and Captive Power Plant (WHRB#13MW and AFBC#9 MW) by M/s M B Sponge and Power Limited, located at Village + P.S-Hijalgora, Post Office- Jamuria, District-Paschim Bardhaman, West Bengal (Expansion Project) (Application no. 4079193)

**A) Emission:-**

Sl. No	Emission sources	Air Pollution Control System	Stack (Nos. & height from GL. in m.)
1.	Sponge Iron Plant		
	Rotary Kiln (1x350TPD)	WHRB (40 TPH Boiler) followed by ESP and stack for proposed 1x350 TPD kiln (2x10 TPH boilers to be attached with each of the existing 2x100TPD kilns respectively) (total capacity = 13 MW)	01 no. 65 m
Individual bag filters to be installed at raw material handling section, cooler discharge, product house, intermediate bin, coal crushing section and other dust prone areas with individual stacks, each of height 30 meters.			
2.	Captive Power Plant - 22 MW (13 MW from WHRB & 09 MW from AFBC boiler)		
	AFBC Boiler (09 MW)	ESP followed by stack	01 no. 50 m
3.	2X9 MVA & 2X 12 MVA Submerged Electric Arc Furnace (SEAF)	Individual assembly of spark arrestor and bag filter followed by stack	02 no. (1 no. common for 2X9 MVA SEAF, 1 no. common for 2X12 MVA SEAF) 56 m each
4.	3X15 T Induction Furnaces	Individual assembly of spark arrestor and bag filter followed by common stack	1 no. 30 m
5.	Sinter Plant	Separate Head and Tail ESP	2 no. 50 m each
	DG sets - 1x380 KVA	DG set to be provided with proper air pollution control device and acoustic enclosure	01 no., 4 m

- 1) Stacks should have sampling port, platform and ladder as per the Emission Regulation Part-III of CPCB. Continuous stack monitoring facilities should be provided with sponge iron units, ferro-alloy plant & CPP.
- 2) The emission levels from all emission sources connected with Air Pollution Control devices should be kept below 30mg / Nm<sup>3</sup>.
- 3) Standards for sponge iron plant issued by MoEF&CC shall be strictly complied with.
- 4) The National Ambient Air Quality Emission Standards issued by MoEF&CC should be strictly complied with.
- 5) As proposed the unit shall not operate DRI kilns without WHRB-ESP operation.
- 6) Dry fog system and water sprinklers to be installed to arrest fugitive emission.
- 7) 24x7 continuous emission monitoring system at process stacks to monitor stack emission as well as 04 Nos. Continuous Ambient Air Quality Station (CAAQMS) for monitoring AAQ parameters to be installed. All the devices to be connected to WBPCB and CPCB servers.



*[Handwritten Signature]*  
 08/09/2022  
 English - I  
 n.c. s. of B.B.C.C.  
 De 13/08/2022 - 9/09/2022 M.B.

**Annexure II to NOC Sl. No. NO180769**

Special conditions issued for Expansion in Existing Sponge Iron Plant (2 x 100 TPD) by addition of 350 TPD DRI Kiln, SMS Unit (1,35,000 TPA), Rolling Mill (1,20,000 TPA), Sinter Plant (90,000 TPA), Ferro Alloy Plant (2 x 9 MVA SAF and 2 x 12 MVA SAF) and Captive Power Plant (WHRB#13MW and AFBC#9 MW) by M/s M B Sponge and Power Limited, located at Village + P.S-Hijalgora, Post Office- Jamuria, District-Paschim Bardhaman, West Bengal (Expansion Project) (Application no. 4079193)

**B) Effluent :-**

- 1) Process – Any process effluent generated will be treated in properly designed ETP. Treated effluent to be utilized within the plant premises.
- 2) Cooling water to be recycled.
- 3) Domestic - to be discharged through septic tank to soak-pit within the unit premises.
- 4) The unit should strictly follow ZLD concept.

**C) Solid Waste :-**

1. Fly ash to be sold to cement manufacturing units.
2. Dolo-char to be used in AFBC.
3. Bottom ash to be used for land filling and road making.
4. Induction furnace slag to be used for road making after metal recovery in slag crusher.
5. Ferro-manganese slag to be utilized for production of Silico-manganese. Silico-manganese slag to be used for road making and land filling.
6. Hazardous Waste to be collected and disposed of as per the Hazardous Wastes (Handling and Trans-boundary Movement) Rules, 2016.



**D) General :-**

- 1) Noise Control – Ambient noise & D.G.Set noise level not to exceed the permissible limit.
- 2) No additional machinery equipments can be installed without permission from this board.
- 3) Adequate arrangement for dust suppression in raw material handling section to be provided.
- 4) At least 33% of the total project area should be under green belt.
- 5) Rain water harvesting must be done however recharging of harvested rain water is not allowed under any circumstances.
- 6) No Ferro-chrome to be manufactured without permission of the competent authority
- 7) The 4<sup>th</sup> hole extraction system shall be provided in the SEAFs.
- 8) Briquetting and Jigging plant shall be installed in Ferro Alloys Plant.
- 9) The conveyor belt for transferring materials to day bins & skip hoist to be covered.
- 10) Good house-keeping to be maintained.
- 11) Land conversion certificate, if applicable, should be obtained from the competent authority before initiating expansion activity.
- 12) Permission for extracting ground water, if any, must be obtained from the competent authority.
- 13) Project proponent should not undertake any activity on any portion of land which is not under their possession.
- 14) Conditions laid down in the Environmental Clearance obtained for the expansion project from MoEF&CC issued vide EC Identification No. - EC23A008WB169809, File No.- IA-J-11011/310/2019-IA-II(IND-I) dated 20.07.2023 must be strictly complied with.
- 15) All statutory licenses permissions as applicable to be obtained from the competent authorities.
- 16) This NOC is valid up to 31.08.2030 for setting up the expansion project

*[Handwritten Signature]*  
08/09/2023

Chief Engineer (EIM Cell)  
West Bengal Pollution Control Board

2  
[Faint administrative markings]

- 61 -

Annexure 'G'



**WEST BENGAL POLLUTION CONTROL BOARD**

( Department of Environment, Govt. of West Bengal )

Paribesh Bhawan

Bldg. No. 10A, LA Block, Sector-III, Bidhannagar

Kolkata-700 098

Tel: 2335-9088, 2335-7428, 2335-8211, 2335-8073, 2335-6731

2335-0261, 2335-8212, 2335-8213, 2335-8861, 2335-5975

Fax: (0091) (033) 2335-6730 / 2335-2813

MEMO NO.: 1222-363/WPB/SEE-K.O.-GEN/2006

DATED : 12-07-2007

**DIRECTION**

WHEREAS. M/S. MB SPONGE & POWER LTD. (hereinafter referred as the industry) operates its sponge iron unit at P. O. - Hijalgora, P. S. - Jamuria, Dist. - Burdwan.

WHEREAS. the industry was inspected on 11-04-2007 by the Regional Office of the WEST BENGAL POLLUTION CONTROL BOARD (hereinafter referred as the Board). From the inspection report it was revealed that the industry was operating Kiln No.1 without operating the pollution control system. There was also high level of secondary emission from the cooler discharge and product house areas.

WHEREAS. a hearing was conducted involving the industry on 08-06-2007 in the Head Office of the Board.

WHEREAS. during hearing the industry submitted that due to some problem in the control panel, they could not operate the ESP at the time of inspection and the control panel was subsequently rectified. Regarding the secondary emission from cooler discharge and product house areas, the industry submitted that they have replaced the older bags in the bag house for taking care of high secondary emission.

WHEREAS. the explanation of the industry for non functioning of the ESP due to the problem in control panel can not be accepted by the Technical Committee, as they could have opted for put the plant in hold mode if the control panel was out of our for a short period of time.

NOW THEREFORE. in consideration of the noncompliance recorded above and in exercise of the powers conferred under Air (Prevention & Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986 and Rules made thereunder M/S. MB SPONGE & POWER LTD. is hereby directed as under:

1. That, the industry should shut down its manufacturing activity whenever the pollution abatement system fails to function due to whatever reason and the same should be intimated to the Board
2. That, the industry should always ensure compliance of particulate emission standard for all unit operations of the sponge iron plant by efficient functioning of the pollution control system
3. That, the industry should submit pollution cost of Rs.5.00 Lakh (Rupees Five Lakhs only) by Demand Draft payable at Service Branch, Kolkata/Banker's Cheque within fifteen (15) days from the date hereof in favour of the WEST BENGAL POLLUTION CONTROL BOARD for violating the environmental norms
4. That, the industry should submit a Bank Guarantee (proforma enclosed) for Rs.5.00 Lakhs (Rupees Five Lakhs only) valid for twelve months within fifteen (15) days from the date hereof in favour of the WEST BENGAL POLLUTION CONTROL BOARD to ensure compliance of the environmental norms in future.

In case of the non-compliance of the above directions by the industry within the stipulated time the Board may have to issue necessary regulatory order without any further reference.

This has the approval of the Competent Authority.

Order

Sd/-

(Dr. D. Chakraborty)

**Chief Scientist & Head-Technical Cell  
West Bengal Pollution Control Board**





**WEST BENGAL POLLUTION CONTROL BOARD**

(Department of Environment, Govt. of West Bengal)

Paribesh Bhawan

Bldg. No. 10A, LA Block, Sector-III, Biddhannagar

Kolkata-700 098

Tel: 2335-9088, 2335-7428, 2335-8211, 2335-8073, 2335-6731

2335-0261, 2335-8212, 2335-8213, 2335-8861, 2335-5975

Fax: (0091) (033) 2335-6730 / 2335-2813

MEMO NO.: 1923 -363-WPB-SEE-K.O.-GEN/2006

DATE: 21-09-2007

**CLOSURE ORDER**

WHEREAS, M/S. MB SPONGE & POWER LTD. (hereinafter referred as the industry) operates its sponge iron unit at P. O. – Hijalgora, P. S. – Jamuria, Dist. – Burdwan

WHEREAS, inspection of the industry on 11-04-2007 revealed that the industry was operating Kiln No.1 without operating the pollution control system. High secondary emission was also observed from the cooler discharge and product house area.

WHEREAS, for the above violation, the industry was called in a hearing in the Head office of the WEST BENGAL POLLUTION CONTROL BOARD (hereinafter referred as the Board) on 08-06-2007.

WHEREAS, for the gross violation of the environmental norms as stated above, the industry was penalized through an order dated 12-07-2007 bearing No1222-363/WPB/SEE-K.O.-GEN/2006. The industry was also provided with an opportunity to comply with the environmental norms under a Bank Guarantee of Rs.5.00 Lakhs (Rupees Five Lakhs only)

WHEREAS, the industry submitted the Bank Guarantee as referred above but failed to submit the Pollution Cost.

WHEREAS, a reminder was issued to the industry through Memo No.: 1401-4A-30/2006 dated 01-08-2007 instructing them to submit the Pollution Cost within seven days from the date of issuance of the letter.

WHEREAS, the industry preferred an appeal before the Competent Authority of the Board to reduce the amount of pollution cost to Rs.1.00 lakh or fully waive the same.

WHEREAS, the Competent Authority considered and rejected the appeal of the industry which was communicated to the industry through Board's Memo No. 1508-4A-30/2006 dated 14-08-2006.

WHEREAS, the Board finally issued a show cause notice to the industry asking them to explain why regulatory action will not be taken against the industry for violating the Board's direction by not paying the Pollution Cost.

NOW THEREFORE, M/S. MB SPONGE & POWER LIMITED is hereby closed by the Board for violating the environmental statute by operating the Rotary Kiln without operating the pollution control system as revealed through inspection dated 11-04-2007.



- 63 -

This order is issued in exercise of the powers conferred under Air (Prevention & Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986 and Rules made there under.

The Officer-In-Charge, Jamuria Police Station under W. B. Police is directed to execute the Closure Order against the aforementioned unit and submit the compliance report to the State Board within seven days from the receipt of this Memo.

This direction has been issued to the Officer-In-Charge, Jamuria Police Station in conformity with the order of the Hon'ble High Court, Calcutta dated 28-04-1999.

The In-Charge, Asansol Sub-Regional Office of the State Board is requested to take necessary steps for proper execution of the closure order and also visit the units involving the local police station and Nodal Police Officer of the concerned district to oversee the proper execution of the closure order.

This has the approval of the Competent Authority.

**Order**

Sd/-

(Dr. D. Chakraborty)

**Chief Scientist & Head-Technical Cell  
West Bengal Pollution Control Board**



- 64 -

Annexure - G(1)



**WEST BENGAL POLLUTION CONTROL BOARD**

( Department of Environment, Govt. of West Bengal )

Paribesh Bhawan, Bldg. No. 10A, LA Block,

Sector-III, Bidhannagar, Kolkata-700 106

Tel: 2335-9088, 2335-7428, 2335-8211, 2335-8073, 2335-6731

Fax: (0091) (033) 2335-2813

Memo No. 161-WPBA/Red(Bwn)/Cont(517)/06 Part-2

Date: 18/09/2019

**DIRECTION**

**WHEREAS, M/s. M.B. Sponge & Power Ltd.** (hereinafter referred to as the industry) located Near **Ikrab railway Station, P.O.-Hijolgora, P.S.-Jamuria, Dist.-Paschim Bardhaman, Pin-713362** is engaged in manufacturing of Sponge Iron. The industry has 02 nos. DRI Kilns of capacity 100TPD each attached with common stack of height 20m provided with ESP. The industry has Cooler Discharge, Product House, Raw material circuit, Stock house.

**AND WHEREAS, Shri Ujjal Chattopadhyay & others** submitted a mass petition to the Chairman, WBPCB dated 18.03.2019 regarding pollution from all industries situated in Jamuria Industrial Estate, Paschim Bardhaman.

**AND WHEREAS, the industry** was inspected by the official of the **West Bengal Pollution Control Board** (hereinafter referred to as the Board) on 23/04/2019. During inspection the industry was in operation. Visible emission was observed from the ESP stack. High fugitive emission was observed from the different section of the plant. Water sprinklers for dust suppression was not noticed during inspection. Huge quantity of coal char, APC dust stored in open spaces inside the plant premises. Major non-Compliance was observed w.r.t. 16 point direction issued by the State Board vide memo no. 1044-4A/WPB/CE-II/GEN/2008 dated 01/06/2012.

**AND WHEREAS, the Consent to Operate** of the industry is valid up to 31/03/2022. As available in the office record the unit does not possess the Authorization for Hazardous waste.

**AND WHEREAS, the industry** was called for a hearing 09.07.2019 for non-compliance of environmental norms as observed during inspection by the Board official.

**AND WHEREAS, the Director** of the industry appeared in the hearing and agreed with the above mentioned observations. He admitted and agreed to maintain all APC systems to be in operative condition in future.

**NOW THEREFORE, considering the above, M/s. M.B. Sponge & Power Ltd.** located Near Ikrab railway Station, P.O.-Hijolgora, P.S.-Jamuria, Dist.-Paschim Bardhaman, Pin-713362 is hereby directed as follows:-

1. **That, the industry shall always operate with proper functioning of pollution control systems so as to comply with the environmental norms.**
2. **That, the industry shall take shut down of its manufacturing activity whenever the pollution control system fails to function and the same shall be intimated to the Board.**
3. **That, the industry shall submit the Authorization for Hazardous Waste application immediately.**
4. **That, the industry shall execute a Bank Guarantee (proforma enclosed) of Rs. 5,00,000/- (Rupees Five lakh) only valid for twelve (12) months within fifteen [15] days from the date of issuance of this direction in favour of the WEST BENGAL POLLUTION CONTROL BOARD (Corporation Bank IFSC Code CORP 0000663) as an assurance to comply with the above direction as well as environmental norms.**



- 65 -

The Sr. Environmental Engineer, Asansol Regional Office of the Board is requested to conduct an inspection of the industry after September, 2019 to verify the status of environmental compliance. If the industry is again found to be non-complying, the Board will take strict regulatory action against the industry including closure with disconnection of electricity, forfeiture of BG etc.

This direction is issued in exercise of the powers conferred under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order.

Sd/-  
**Chief Engineer**  
**Operation & Execution Cell**  
**West Bengal Pollution Control Board**



# VAKALATNAMA

IN THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

District: Burdwan

OA/MA/RA/Contempt No.

of 20 25

Ramji Kazi

(Appellant  
{Petitioners

- Versus -

The West Bengal Pollution  
Control Board,

(Respondent  
{Opposite Party

Vakalatnama on behalf of the Applicant  
Know all men by these presents that by Vakalatnama, I/We appoint the Advocates noted below or any one of them my/our lawful Advocate or Advocates for filing the memorandum or appeal or petition or entering appearance in the above matter for appearing conducting and arguing the same for depositing or withdrawing any money in connection therewith for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in papers, petitions etc. On my/ our behalf for filing, taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suit etc. For signing and filling petitions of compromise in connections with the said matter and for taking copies of paper from the Record and I / We further say that any act. Done by my / our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/our own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocates his or their fees as settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocates to conduct the case properly. Failing which the said Advocates after notice to me/us will be at liberty to withdraw from further conducting the case.

IN WITNESS WHERE OF I/WE sign and execute this Vakalatnama on this  
the 25th day of July 20 25

Paushali Banerjee  
Name of Advocates

Ms. Paushali Banerjee,  
High Court, Calcutta,  
NPS Business Centre,  
Ground Floor, Kolkata - 700001  
M- 9433253274

Paushali Banerjee  
Advocate

Ramji Kazi